

RE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
REVIEW APPLICATION NO: 46 OF 2019  
IN  
ORIGINAL APPLICATION No. 48 of 2019

IN THE MATTER OF:

VATTI VASANTH KUMAR REVIEW PETITIONER  
Vs.  
UNION OF INDIA &ORS. ...RESPONDENTS

AFFIDAVIT FILED ON BEHALF OF THE RESPONDENT No.8 i.e. STATE OF  
ANDHRA PRADESH.

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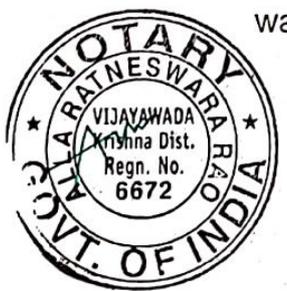
I, R. Satish Kumar, S/o. Late R. Sudhakar, aged about 57 years, being the Chief Engineer, Krishna Delta System, Vijayawada, Government of Andhra Pradesh, Andhra Pradesh State do hereby state on solemn affirmation as Under.

I am on behalf of the Respondent No. 8 in the above said matter and am authorized to swear to this affidavit and am conversant with the facts and circumstances of the said matter. Hence I am competent to swear this affidavit.

1. PRILIMINARY SUBMISSIONS:

It is respectfully submitted that none of the grounds raised in paragraph 6 of the review application have been properly made out, warranting review of the order Dt: 13.08.2019.

The committee constituted by this Hon'ble Tribunal, fully apprised of the details of the projects in question. The State of Andhra Pradesh has neither withheld any information from the committee nor has provided incorrect information. The mere fact that an observation was made by the Hon'ble Tribunal that due clearance was granted by the MoEF to Pattiseema Lift Scheme, which is not



entirely correct, it doesn't follow that the need for a review. Unless it is clearly established that the Pattiseema Lift Scheme and Purushothapatnam Lift Irrigation Scheme, are within the scope of the notification of EIA-2006, Dt: 14.09.2006, the other questions do not arise at all.

It is further submitted that on any reading of the above said notification, neither of the above said Lift Irrigation Schemes can be said to require prior Environmental Clearance. The execution of Polavaram Irrigation Project cleared long ago during the year 2005 was taking time for completion. Mean while the manifold requirement of areas such as Vijayawada, Visakhapatnam couldn't be met by reason of the non completion of the project. Even though the Right Main Canal & Left Main Canals have been laid, they couldn't be actually put to service owing to delay in completion of the Head Works.

This completed portions of the Polavaram Irrigation Project, alone are now being utilized by way of lifting water into the respective canals. In this context that the lifting of water into the canals and making it available for people and purposes already cleared, the two Lift Irrigation Schemes have been conceived, as part of the Polavaram Irrigation Project. Even though such lifting of water measure was not part of the original conception of Polavaram, to the extent the Lift Irrigation Schemes only serve the purpose of Polavaram, it has to be treated as its part. Even if it is not technically treated as a part, as submitted above, since no Environmental Clearance dimension is involved, these projects are within the limits of law. The Pattiseema Lift Scheme is completed in the year 2016 has now become an integral part of supply and availability of water to the Vijayawada. The larger public interest which is being served by it, can't be brought to any halt or suspension.



The review petition doesn't really advance the cause of any Environmental interest. The execution of the two Lift Irrigation Schemes conceived and designed to promote pressing water needs of millions of people, may not subject to any scrutiny at this point of time.

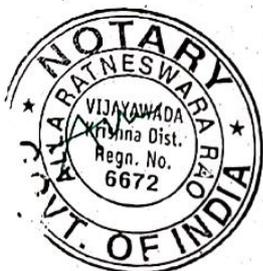
**Reply to Para 1:**

**1) Pattiseema Lift Irrigation Scheme:**

The Indira Sagar Polavaram Project (renamed as Polavaram Irrigation Project) is contemplated to

- (i) Provide irrigation facilities to 7.20 Lakh acres by gravity through Indira Sagar Right Main Canal & Indira Sagar Left Main Canal.
- (ii) Provide Power generation of 960 MW.
- (iii) Provide Water supply to Visakhapatnam city, Visakhapatnam Steel Plant and other industries around Visakhapatnam apart from drinking water supply to enroute villages.
- (iv) Diversion of 80 TMC of Godavari River water to River Krishna.

The Polavaram Irrigation Project was grounded during the year 2004-05 and about 90% of Right Main Canal works, 65% of Left Main Canal works were completed and the remaining are in progress. The Dam and Appurtenant works were delayed due to land acquisition and R&R issues. Polavaram Irrigation Project is having all requisite clearances from Government of India. After bifurcation of Andhra Pradesh the Government of India declared the Indira Sagar Polavaram Project (now Polavaram Irrigation Project) as National Project as per provisions made in the AP Re-Organization Act, 2014. As the matter stood thus, the Government of Andhra Pradesh conceived Pattiseema Lift Scheme during January 2015. The Pattiseema Lift Scheme was developed as an interim measure to utilize the Right Main Canal already constructed for Polavaram Project till the Polavaram Irrigation Project Head Works are completed, so that the certain quantum of



flood water going into the sea can be utilized and early benefit can be drawn from the existing Right Main Canal of Polavaram Irrigation Project.

- With regard to the averments made in Para no.1 it is respectfully submitted that, the Pattiseema Lift Scheme is envisaged during the year 2015 to divert 80 TMC of water from River Godavari to River Krishna utilizing the infrastructure of Polavaram Irrigation Project Right Main Canal created under Polavaram Irrigation Project to achieve early benefits of the Project. All the permissions for Polavaram Irrigation Project were accorded by various organizations of the Government of India.
- Government of Andhra Pradesh have accorded Administrative Approval for diversion of 80 TMC of Godavari water to Krishna River by lifting duly protecting existing utilization including Godavari Delta System till the Polavaram Project Head Works are completed vide G.O.Ms. No.1 Irrigation & CAD(Proj.I.A2) Dept., Dt: 01.01.2015. True Copy of the G.O.Ms. No.1 Irrigation & CAD(Proj.I.A2) Dept., Dt: 01.01.2015 is annexed herewith as **Annexure-R-11/1** and subsequently revised for Rs.1667.15 crores vide G.O.Ms No.110, Dt.09.11.2016. True Copy of the subsequently revised for Rs.1667.15 crores vide G.O.Ms No.110, Dt. 09.11.2016 is annexed herewith as **Annexure-R-11/2**.
- The administrative approval accorded for the Pattiseema Lift Scheme as per the original approval and subsequent revision involves construction of pump house, pressure main, delivery cistern, Electro-Mechanical & Hydro-Mechanical works, 220/11kV Electrical Sub-station works etc., and does not involve any component pertaining to irrigation potential (copies of Technical Sanction Annexed as Annexure-IA & IIA). As such, there is no



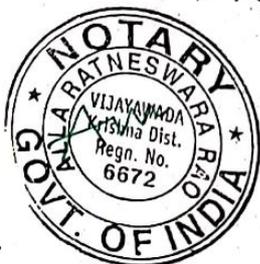
ayacut under Pattiseema Lift Scheme as stated by the applicant. Hence, Pattiseema Lift Scheme doesn't fall under any of the categories requiring Environmental clearance as per the provisions of the EIA Notification 2006 as the scheme doesn't involve Hydro Power Generation or cultivable command area.

- The Pattiseema Lift Scheme was conceived with the limited objective of pumping River Godavari water to divert to Krishna River through Polavaram Right Main Canal before completion of the Polavaram Head Works and which can be redeployed once the water is available through gravity after completion of Head Works of Polavaram Irrigation Project. As such Pattiseema Lift Scheme which may not be a technical part of Polavaram Project, but is a part in the sense that, it serves only the purpose of Polavaram Project and not any additional or independent purpose or activity which may require Environmental Clearance.

## 2) Purushothapatnam Lift Irrigation Scheme:

It is respectfully submitted that the averments made by the petitioner on Purushothapatnam Lift Scheme are not at all correct.

The Government of Andhra Pradesh accorded administrative approval for this project vide G.O.Ms.No.100, Water Resources Dept., Dt.14.10.2016. True Copy of the G.O.Ms.No.100, Water Resources Dept., Dt.14.10.2016 is annexed herewith as Annexure-R-11/3. The Purushothapatnam Lift Scheme is neither a hydro-electric project with dam/barrage nor an Irrigation Project having components of canal system and distributary network to cater to the needs of new command area under it. As per EIA notification, 2006, no Environmental Clearance would be required as the present Purushothapatnam Lift Scheme undertaken for pumping water from source to the specified delivering point. The Purushothapatnam Lift Scheme was contemplated with an idea to

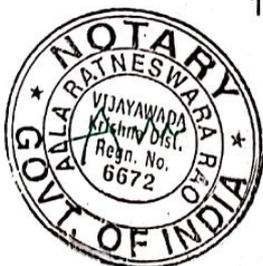


take advantage of the existing irrigation projects and infrastructure, which have all the statutory clearances, and to make use of the water going waste into the sea, and provides the benefits contemplated under the Polavaram Project before its completion and contemplate operation, during flood time only. It is most important to note that the present scheme is temporary in nature as once the Polavaram Project is completed and becomes fully operational, the water will flow by gravity and the pumping won't be required. Thereafter, the pumps would be taken away and used in other projects.

### 3) Chintalapudi Lift Irrigation Scheme:

Chintalapudi Lift Irrigation Scheme is proposed on right bank of Akhanda Godavari River at Tadipudi (v) of Tallapudi mandal in West Godavari district to provide irrigation facilities to an extent of 2.00 lakh acres of new ayacut in upland areas of West Godavari District by lifting 15.50 TMC of water from Godavari River at a rate of 56 cumecs in 90 days in order to supply water to the entire crop period, it is proposed to form a reservoir with 8.00TMC capacity across Jalleru River. Accordingly, the Government of Andhra Pradesh have accorded administrative sanction for Rs.1701 Crores vide GO.Ms.No.207 Dt.24.10.2008 True Copy of the GO.Ms.No.207 Dt.24.10.2008 is annexed herewith as Annexure-R-11/4.

As the water supply to the Tail End ayacut of 21<sup>st</sup> Branch canal of Nagarjuna Sagar Project Left Branch Canal is being hampered for the last 10 years due to construction of several projects on river Krishna and increased utilization of water in other states viz., Maharashtra and Karnataka, it is proposed to supply water to the Tail End ayacut of 21<sup>st</sup> Branch canal of Nagarjuna Sagar Project Left Bank Canal duly enhancing the existing Chintalapudi Lift Irrigation Scheme by enhancing the discharge from 56 cumecs to 194.52 cumecs and thereby to supply water to the existing ayacut



of 2.80 lakh acres (2.10 Lakh acres under 21<sup>st</sup> Branch Canal of NSLBC in Krishna District, 0.17 lakh acres under Kovvada kalva project and 0.27 lakh acres under Yerrakalva Project in West Godavari District and 0.26 lakh acres under Tammileru Project in West Godavari and Krishna Districts) besides new ayacut of 2.00 lakh acres in West Godavari District. In order to utilize the full potential of Chintalapudi Lift Irrigation Scheme, the Government of Andhra Pradesh have accorded revised administrative approval for Rs.4909.80 Crores vide G.O.Ms.No.94 Dt.03.09.2016. True Copy of the G.O.Ms.No.94 Dt.03.09.2016 is annexed herewith as **Annexure-R-11/5.**

The Chintalapudi Lift Irrigation Scheme is intended for providing drinking water facility to about 25.94 lakhs population in 410 habitations. In addition, the scheme provides assured irrigation facilities to 4,80,000 acres (1,94,253 ha) in upland area of West Godavari and Krishna districts of Andhra Pradesh. The area covered by the ayacut of Chintalapudi Lift Irrigation Scheme constitutes the part of upland areas in West Godavari and Krishna districts covering an extent of 835 Sq. Km.

This project is an independent project intended to create a new ayacut of 80939 Ha and stabilization of 113314 Ha and has no link with Godavari – Krishna – penna Rivers linking. This project falls under the entry 1(C) of schedule to notification dated 14/09/2006 issued vide MoEF&CC.

It is submitted that the average surplus discharges of River Godavari for last 30 years at S.A.B.C Barrage, Dowalaiswaram (from JUNE to DECEMBER months) ,about 40 kms downstream of Chintalapudi LIS head works ,are about 2900 TMC as against 53.50 TMC , the requirement of Chintalapudi LIS . Thus, there will be sufficient flood water in Godavari River for Chintalapudi lift irrigation



scheme to Lift 53.50TMC in 90 days during flood period only at a rate of 6,870 cusecs (194.52 cumecs). This is a pumping Scheme and the ayacut of the entire scheme will be covered in upland area. The scheme is proposed to lift the surplus waters from Godavari River in 90 days during flood period or when there are surplus discharges in River Godavari. No Pumping is proposed on upstream of Sir Arthur Cotton Barrage from December till the month of May to protect the interests of the localised ayacut of Godavari Delta.

#### 4) Interlinking of Godavari-Penna Rivers Phase-1

With Successive years of Drought and consequent depletion of storage levels in Nagarjuna Sagar, Krishna and Penna basins are facing acute shortage of water keeping the situation at alarming level. To overcome this adverse situation, Government of Andhra Pradesh has come up with ambitious project to divert surplus flood waters from River Godavari and impound it in the basins of Krishna and Penna which will facilitate and cater drinking water, Irrigation and Industrial needs in the region. It is proposed to divert 320 TMC of surplus Godavari flood water on 90 days in five phases. The salient features of the interlinking canal having a discharging capacity of 1165 cumecs (41,150 cusecs) and a length of 700KM's approximately. The land required for the five phases are 24,000 acres of forest land and 45,000 acres of Patta land.

**IN PHASE-I**, Transfer of 73 TMC of water from Krishna River at Harischandrapuram to NSJC at KM 80.00 at Nekarikallu of about 7000 cusecs on 120 flood days utilizing the withdrawals from Pattiseema and Chinthalapudi lift irrigation schemes.

**IN PHASE-II**, about 230TMC with discharge of 29,900 cusecs of water will be transferred from River Godavari to NSJC by pumps and gravity canal with a length of 256km at an estimated cost of Rs.19,051 Crores.

**IN PHASE-III** involves construction of Gravity canal from NSJC to Somasila Reservoir for a length of 381KM's to carry 230TMC with



discharge of 29,900 cusecs at an estimated cost of Rs.31,126 Crores. Under this scheme the existing ayacut 8,12,000 acres will be stabilised.

**IN PHASE-IV**, Bollapalli Reservoir will be formed with a storage capacity of 150TMC with discharge of 29,900 cusecs at cost of Rs.15,031 Crores. Under this scheme the existing ayacut of 4,50,000 acres will be stabilised.

**IN PHASE-V**, Lining of entire 4 phases will be taken up at an estimated cost Rs. 13,470 crores.

At the finalisation of 5<sup>th</sup> phase 320TMC of water will be transferred at a discharge of 1165 cumecs (41,150 cusecs). The overall project cost is approximately Rs.84,968.00 Crores.

The department is yet to prepare a detailed project report as a whole for five phases. Due to the huge project cost, the Government has proposed to take up this project in phased manner. Now, there is no scope to commence the five phases at this juncture. Hence, the transfer of water from Godavari Basin to Penna basin does not arise. The Government of Andhra Pradesh Vide G.O.Ms.No.98 Dt.05-09-2018 have accorded administrative sanction for an amount of Rs.6020.15 Crores for Interlinking of Godavari and Penna Rivers in Phase-I from Harischandrapuram (V) to Nekarikallu (V) in Guntur District. The phase-I of the project is to facilitate supply of drinking water and industrial water needs in the fluoride, saline and drought prone areas and no new cultivable command area is proposed. It is only lifting of 7000 C/s of water from Krishna River utilizing the discharges from Pattiseema/Chinthalapudi Lift irrigation schemes through Polavaram Right main Canal and delivering into Nagarjunasagar Jawahar Canal at KM 80.00 in 120 flood days benefiting a total of 79 Mandals, in which 39 Mandals are in Guntur District, 40 Mandals are in Prakasam



Districts. True Copy of the G.O.Ms.No.98 Dt.05-09-2018 is annexed herewith as **Annexure-R-11/6**.

The total land required for this project is 3437.49 acres (Private land 2960.50 acres + Government land 476.97 acres). The land plan schedules of private land and alienation proposals of the government land particulars of 23 villages in 6 Mandals in Guntur District were submitted to the District Collector, Guntur. Under section 10A of the RFCTARR (Andhra Pradesh amendment) Act, 2018, this project is exempted from application of provisions of Chapter II & III of RFCTARR Act, 2013. The Government of Andhra Pradesh has issued RFCTARR (AP) Rules, 2018 vide G.O.Ms.no.562 Dt.13-11-2018. True Copy of the G.O.Ms.no.562 Dt.13-11-2018 is annexed herewith as **Annexure-R-11/7** which exempts inter alia infrastructure projects from application of provisions in chapter II & III of RFCTARR, Act 2013. This project filed FormA(1) i.e., the request for exemption of this project from chapter II & III of RFCTARR, Act 2013 and permission obtained from the Secretary to the government, Water Resources Department, Andhra Pradesh.

**The Inter Linking of Godavari-Penna Rivers under Phase-1 does not require prior environmental clearance due to the following reasons:**

1. The Inter Linking of Godavari-Penna Rivers under Phase-1 does not require environmental clearance as per the EIA notification 2006. The present interlinking Godavari- Penna phase-1 falls neither under the head "River Valley Project" nor under the head "Irrigation Project" as contemplated by the EIA notification 2006.



2. The above project is not contemplated/ designed to produce any hydro electricity, therefore this project does not fall under the head "River valley project".

3. The above project also does not fall under the head "Irrigation project" as all the components which are required to constitute an "irrigation project "under the EIA notification 2006 are not present/ by contemplated in this project. The term "Irrigation project ", which was added by way of an amendment dt.25-06-2014, has not been defined in the EIA notification 2006.

4. The standard terms of reference of reference were issued by the Ministry of Environment, Forest and Climate change in April 2015 for guiding the project proponents to prepare EIA/ EMP reports which are required to be submitted to the concerned authority for obtaining the environmental clearance. Recourse can be taken to these guidelines issued with respect to the projects falling under item 1(C) ie., "River valley Projects" and "Irrigation projects" to understand what projects will fall under this item.

5. The studies / surveys are required to be conducted mandatorily for dams and barrages as they involve submergence of area as they involve damages and adverse affects to the environment. Hence, the guidelines, studies and surveys are not required for this lift scheme, which is intended for supply of drinking water.

**Reply to Para 2:**

**1) Pattiseema Lift Irrigation Scheme:**

It is respectfully submitted that the contents regarding para 2 need no comment.



## **2) Purushothapatnam Lift Irrigation Scheme:**

- i. The Purushothapatnam Lift Scheme is neither a hydro-electric project with dam/barrage nor an Irrigation Project having components of canal system and distributary network to canal to the needs of new command area under it. As per EIA notification, 2006, no Environmental Clearance would be required as the present Purushothapatnam Lift Scheme under taken for pumping water from source to the specified delivering point.
- ii. There is no illegality in Purushothapatnam Lift Scheme. It is not impact on Godavari delta region, flora& fauna of Godavari River because the scheme is designed to lift surplus water in Godavari in 100 days in the flood period during July to November.
- iii. It is respectfully submitted that the para not related to the Purushothapatnam Lift Scheme.
- iv. It is respectfully submitted that there is no corruption, Illegalities, mal Practices by the public and private authorities in the execution of Purushothapatnam Lift Scheme.

## **3) Chintalapudi Lift Irrigation Scheme:**

Chintalapudi Lift Irrigation Scheme is proposed on right bank of Akhanda Godavari River at Tadipudi (v) of Tallapudi mandal in West Godavari district to provide irrigation facilities to an extent of 2.00 lakh acres of new ayacut in upland areas of West Godavari District by lifting 15.50 TMC of water from Godavari River at a rate of 56 cumecs in 90 days in order to supply water to the entire crop period, it is proposed to form a reservoir with 8.00TMC capacity across Jalleru River. Accordingly, the Government of Andhra Pradesh have accorded administrative sanction for Rs.1701 Crores vide GO.Ms.No.207 Dt.24.10.2008. The Government vide GO.Ms.No.94 WR Dept, Dt:03.09.2016 has accorded Revised administrative sanction for Rs.4909.80 Crs for enhanced storage



capacities in order to realize full potential of the Project. The Chintalapudi Lift Irrigation Scheme is envisaged for lifting of 53.50 TMC of flood water of River Godavari in 3 stages in 90 days and to create irrigation facilities to an extent of 4.80 Lakh acres under 9 Assembly Constituencies in 410 Villages of 15 Mandals in West Godavari district and 18 Mandals of Krishna District besides providing drinking water facility to enroute villages for 25.94 Lakh population in 410 habitations in West Godavari and Krishna Districts covering an extent of 835 Sq Kms.

The Chintalapudi Lift Irrigation Scheme is intended for providing drinking water facility to about 25.94 lakhs population in 410 habitations. In addition, the scheme provides assured irrigation facilities to 4,80,000 acres (1,94,253 ha) in upland area of West Godavari and Krishna districts of Andhra Pradesh. The area covered by the ayacut of Chintalapudi Lift Irrigation Scheme constitutes the part of upland areas in West Godavari and Krishna districts covering an extent of 835 Sq. Km.

This project is an independent project intended to create a new ayacut of 80939 Ha and stabilization of 113314 Ha and has no link with Godavari – Krishna – penna Rivers linking as already submitted above. This project falls under the entry 1(C) of schedule to notification dated 14/09/2006 issued vide MoEF&CC.

**Reply to Para 3:**

**1) Pattiseema Lift Irrigation Scheme:**

It is respectfully submitted that the contents regarding para 3 need no comment.



## 2) Purushothapatnam Lift Irrigation Scheme:

It is respectfully submitted that Hon'ble tribunal dispose of O.A. No. 48 of 2019 on the basis of recommendation of the Joint committee on 13.08.2019. There is no error apparent, warranting review.

### Reply to Para 4:

#### 1) Pattiseema Lift Irrigation Scheme:

Polavaram Irrigation Project is a National Project and Environmental clearance was granted by MoEF on 25.10.2005. True Copy of the Environmental clearance was granted by MoEF Dt: 25.10.2005 is annexed here with as Annexure-R-11/8. In the said clearance, it was clearly mentioned that the project is intended to provide irrigation facilities to 2.91 lakh hectares (7.20 lakh acres) in Visakhapatnam, East Godavari districts under Left Main Canal and West Godavari and Krishna districts under Right Main Canal. Further, it was mentioned that the project besides providing irrigation facilities will also generate Hydel Power of 960 MW, diversion of 80 TMC of Godavari River water to Krishna River for stabilizing the existing command under Prakasam Barrage and provides drinking water facilities to 540 enroute villages covering 25 lakh population together with water supply facility to Visakhapatnam city and industries enroute.

Pattiseema Lift Scheme is a distinct project by itself and not part of Godavari Penna River link as stated by the applicant. It was conceived with the limited objective of diversion of 80 TMC of River Godavari water to River Krishna by pumping, utilizing the created infrastructure of Right Main Canal under Polavaram Irrigation Project to reap the early benefits before completion of Polavaram Head Works. As was clearly mentioned in the Environmental clearance accorded by MoEF, that 80 TMC diversion of Godavari water was considered under Right Main Canal of Polavaram



Irrigation Project and its impacts were assessed under the Environmental Impact Assessment Notification 1994 which were amended in the year 2006. As per the provisions of the EIA Notification 2006, the River Valley Projects require Environmental clearance as per the following criteria.

| Project or Activity |                       | Category with threshold limit   |  | Conditions if any  |
|---------------------|-----------------------|---|--|--|
|                     |                       | A   | B  |  |
| 1(c)                | River Valley Projects | (i) $\geq 50$ MW Hydroelectric power generation.<br><br>(ii) $\geq 10,000$ Ha of culturable command area. | (i) $< 50$ MW $\geq 25$ MW Hydroelectric power generation.<br><br>(ii) $< 10,000$ Ha of culturable command area. | General Condition shall apply.<br><br>Note: Irrigation Project not involving submergence or inter-state domain shall be appraised by the SEIAA as Category 'B' Projects. |

As there is no power generation / cultivable command area under Pattiseema Lift Scheme, it doesn't fall under any of the above categories requiring Environmental Clearance.

## 2) Purushothapatnam Lift Irrigation Scheme:

The Andhra Pradesh Water Resource Department officials has not mislead Joint Inspection committee and submitted the correct information only. And not stated that the Purushothapatnam Lift Scheme is part of Polavaram irrigation project. The



Purushothapatnam Lift Scheme was contemplated with an idea to take advantage of the existing irrigation projects and infrastructure, which have all the statutory clearances, and to make use of the water going waste into the sea, and provides the benefits contemplated under the Polavaram Project before its completion and contemplate operation during flood time only. It is most important to note that the present scheme is temporary in nature as once the Polavaram Project is completed and becomes fully operational, the water will flow by gravity and the pumping won't be required. Thereafter, the pumps would be taken away and used in other projects.

**Reply to Para 5:**

**1) Pattiseema Lift Irrigation Scheme:**

In response to the objections raised by the applicant on the report of joint inspection committee the point wise replies are:

- (i) & (ii) The contents regarding these paras need no comment.
- (iii) Pattiiseema Lift Scheme, though it is a distinct project in itself, it is an ancillary part of Polavaram Project to the extent that it is utilizing the existing infrastructure of Right Main Canal under Polavaram Project and it is a fact that it has no direct linking with Godavari-Krishna-Penna River Linking Project.
- (iv) As stated in the earlier paras Environmental clearance is felt not required to Pattiseema Lift Scheme as it doesn't involve power generation or cultivable command area which are the requisites for obtaining Environmental clearance under the provisions of EIA Notification 2006.
- (v) As explained in the earlier paras there are no illegalities in Pattiseema Lift Scheme.



(vi), (vii) & (viii) The contents regarding these paras need no comment.

(ix) Pattiseema doesn't have irrigation potential as stated in the earlier paras and as per the **Annexures R-11/1 & R-11/2** annexed in the earlier paras.

(x) There is no Rehabilitation & Resettlement under Pattiseema Lift Scheme.

(xi) & (xii) The contents regarding these paras need no comment.

## 2) Purushothapatnam Lift Irrigation Scheme:

- i. It is respectfully submitted that the para not related to the Purushothapatnam Lift Scheme.
- ii. The Purushothapatnam Lift Scheme was contemplated with an idea to take advantage of the existing irrigation projects and infrastructure, which have all the statutory clearances, and to make use of the water going waste into the sea, and provides the benefits contemplated under the Polavaram Project before its completion and contemplate operation, during flood time only.
- iii. It is respectfully submitted that there is no illegalities in the Purushothapatnam Lift Scheme.
- iv. It is respectfully submitted that the information produced by the Andhra Pradesh State Irrigation department officials to the joint inspection committee on Purushothapatnam Lift Scheme is correct.
- v. It is respectfully submitted that there is no Rehabilitation and Resettlement issues in Purushothapatnam Lift Scheme.
- vi. It is respectfully submitted that there is no additional ayacut and benefits under this scheme. The Purushothapatnam Lift Scheme was contemplated with an idea to take advantage of the existing irrigation projects and infrastructure, which have all



the statutory clearances, and to make use of the water going waste into the sea, and provides the benefits contemplated under the Polavaram Project before its completion and contemplate operation, during flood time only. Hence, there is no duplication of command area in the Purushothapatnam Lift Scheme.

- vii. The Purushothapatnam Lift Scheme is neither a hydro-electric project with dam/barrage nor an Irrigation Project having components of canal system and distributary network to canal to the needs of new command area under it. As per EIA notification, 2006, no Environmental Clearance would be required as the present Purushothapatnam Lift Scheme under taken for pumping water from source to the specified delivering point.
- viii. It is respectfully submitted that Benefit cost ratio of Purushothapatnam Lift Scheme was assessed by the State Government of Andhra Pradesh water resources Department officials and same was submitted to the Godavari River Management board, Hyderabad on 11.06.2019. The True copy of the DPR of receipt of GRMB, Hyderabad is herewith enclosed is annexed as **Annexure -R-11/9.**

### **3) Chintalapudi Lift Irrigation Scheme:**

Reply to Para 5(viii): In the matter of Application no. 48 of 2019, Vatti Vasanth Kumar & Anr Vs Union of India & Other 12 Respondents at the Hon 'ble National Green Tribunal, Principal Bench, New Delhi, the applicant has made the allegation that the State of Andhra Pradesh has implemented the projects related to Pattiseema Lift Irrigation Scheme, Chintalapudi Lift Irrigation Scheme, Purushothapatnam lift irrigation scheme and Interlinking of Godavari and Penna Rivers without approvals of Union of India and Appraisal agencies.



The Hon'ble NGT vide order dt 08/01/2019, sought the factual reports from APPCB and MoEF&CC. Based on the reports received from APPCB and MoEF&CC, the Hon'ble NGT vide order dt :30/05/2019 directed the following:

"Grievance in this application is that the State of Andhra Pradesh has initiated Godavari -Krishna- Penna rivers linking project without clearance from the Central Water Commission (CWC) and the Ministry of Environment, Forest and Climate Change. The project falls under Entry -1 (c) of the schedule to the Notification dated 14/09/2006 issued by the MoEF&CC under Section 3(2) of the Environment (Protection) Act, 1986."

The, Regional office of MoEF&CC at Chennai may undertake the inspection of the project along with the Central Pollution Control Board and SPCB and furnish a factual report in the matter within one month by e-mail at [judicial-ngt@gmail.com](mailto:judicial-ngt@gmail.com). The CPCB will be the nodal agency for coordination and compliance. "

Accordingly, the meeting of committee was organised at CPCB, Regional Directorate South, Bengaluru on June 20, 2019 and the committee reviewed all the four lift irrigation projects mentioned in the application with the representatives of Water Resources Department, Govt of AP. The Committee submitted a detail report before the Hon'ble National Green Tribunal, Principal Bench, New Delhi on all four lift irrigation projects on 28-06-2019 in accordance to Hon'ble National Green Tribunal order dt 30-05-2019 in O.A No 48 of 2019. In this connection it is humbly submitted that in respect of Chintalapudi Lift irrigation scheme all the information called for by the committee was submitted to the committee during the meeting on 20-06-2019. It has been informed to the committee that Chintalapudi Lift irrigation scheme falls under the entry 1(C) of



schedule to notification dated 14/09/2006 issued vide MoEF&CC and the Govt of AP already approached MoEF&CC for necessary statutory clearances.

It was brought to the notice of the committee that the Government of Andhra Pradesh has submitted the proposals for grant of Terms of Reference to the project for preparation of EIA/EMP report and for environmental clearance for Chintalapudi Lift Irrigation Scheme to MoEF&CC for phase-I i.e., for 2.00 lakh acres area. The Expert Advisory Council vide 86<sup>th</sup> minutes of meeting dt.24.08.2015 communicated certain observations on the proposals submitted. Meanwhile, the Government of Andhra Pradesh enhanced the capacity of CHLIS canal and accordingly proposals were submitted online on 25.01.2018 to MoEF for grant of fresh Terms of Reference to the project for preparation of EIA/EMP report.

The Expert Appraisal Committee vide 12<sup>th</sup> minutes of meeting communicated certain observations and deferred the proposals for reconsideration in next EAC meeting. Action is being taken for resubmission of proposals to MoEF&CC for EC clearances.

It is humbly submitted that project proponent already approached MoEF&CC for grant of fresh Terms of Reference and environmental clearance for the enhanced capacity also and further information called by EAC is being submitted. Accordingly, the committee submitted status and a detailed report on Chintalapudi Lift irrigation scheme before the Hon'ble National Green Tribunal, Principal Bench, New Delhi on 28-06-2019 in accordance to Hon'ble National Green Tribunal order dt 30-05-2019 in O.A No 48 of 2019.



The diversion of Forest land is inevitable for the project for an extent of 3132Ha. The project proponent proposed to take up the diversion of Forest land in phased manner.

Accordingly, proposals for diversion of 347.69 Ha were submitted to GOI, MOEF&CC and the GOI, MOEF&CC vide order dated 20.11.2017 & 28.11.2018 accorded stage-I & stage- II (final) approvals respectively.

Proposals for Stage-1 clearance of Forest land to an extent of 69.63 Ha are being uploaded and the process of obtaining stage-I clearance for 69.63 Ha is in progress. Further clearance of Forest land to an extent of 2714.69 Ha required for next stage of project i.e. for formation of Jalleru Reservoir will be obtained from MoEF&CC after identification of compensatory afforestation (CA) land.

It is humbly submitted that proposals for diversion of Forest land are submitted / being submitted in phased manner for increased scope of work as admissible vide MoET(FC division) circular dated 25.02.2014. Further it is to submit that no work was taken up in forest area where approval of MoEF is required for diversion of Forest land.

The revenue authorities are acquiring the land in accordance to "Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" (Act 30 of 2013).

Reply to Para 5(x): In Chintalapudi Lift Irrigation Scheme, initially formation of Jalleru Reservoir is proposed for storage and irrigation with 8.00 TMC capacity and no work was taken up. Subsequently, the capacity of Jalleru Reservoir was enhanced to 14.00TMC. At present designs are being studied and no work is taken up. The Revenue department is carrying out the detailed survey regarding



R&R issues in the submersion area of Jalleru Reservoir and is under process. After finalisation of designs, approval of R& R issues and clearance from statutory authorities further necessary action will be taken up.

#### 4) Interlinking of Godavari-Penna Rivers Phase-1

**Reply to Para 5(i&ii):** Due to huge project cost the Government has proposed to take up this project in phased manner. Now, there is no scope to commence the five phases at this juncture. Requirement of 24000 acres of forest land does not arise.

**Para 5(iii) :** Based on the Expert committee( constituted by State Government of Andhra Pradesh) recommendations, the Government has issued a Circular Memo ICD01- MJIR/272/2019 – Projects II-1 Dt: 04.10.2019, wherein the Government has instructed to cancel and close the Contracts of the work “Interlinking of Godavari Penna Rivers Phase –I” and to redesign the project to create Bollapalli Reservoir in Palnadu and drop water in Banakacherla Regulator.

#### Reply to Para 6:

##### 1) Pattiseema Lift Irrigation Scheme:

It is respectfully submitted that the replies for the points raised in this para were already submitted under earlier paras and need no further comments.

##### 2) Purushothapatnam Lift Irrigation Scheme:

It is respectfully submitted that it is not related to the Purushothapatnam Lift Scheme.

##### 3) Chintalapudi Lift Irrigation Scheme:

It is to humbly submit that the Chintalapudi Lift Irrigation Scheme falls under the entry 1(C) of schedule to notification dated





was informed to the Committee and committee accordingly made its recommendations.

**4) Interlinking of Godavari-Penna Rivers Phase-1**

It is respectfully submitted that this Para is not related to the Godavari Penna Rivers interlinking Phase –I.

**Reply to Para 7:**

**1) Pattiseema Lift Irrigation Scheme:**

In reply to para 7, it is respectfully submitted that the Joint Inspection Committee in its report vide para 2.1 Pattiseema Lift Scheme has clearly stated that Environmental Clearance from MoEF & CC for construction of Polavaram Multi-purpose Project was obtained on 25.10.2005. It is fact that Union Ministry of Environment, Forest & CC never considered Pattiseema Lift Scheme while granting Environmental Clearance in 2005 as Pattiseema Lift Scheme came into existence much later i.e., in the year 2015. Moreover, Pattiseema Lift Scheme doesn't involve power generation or cultivable command area which attracts the provisions of EIA Notification 2006 requiring Environmental Clearance.

**2) Purushothapatnam Lift Irrigation Scheme:**

It is respectfully submitted that MoEF has issued show cause notice to Andhra Pradesh state for taking up the Purushothapatnam Lift Scheme, the Government of Andhra Pradesh has submitted the reply for the show cause notice on 17.09.2019. True copy of the extract of show cause notice reply is herewith enclosed is annexed as Annexure – R-11/10.



**Reply to Para 8 & 9:**

**1) Pattiseema Lift Irrigation Scheme:**

In reply to para 8, the averments made in reply to previous paras are referred.

**2) Purushothapatnam Lift Irrigation Scheme:**

It is respectfully submitted that the Government of Andhra Pradesh accorded administrative approval for this Scheme vide G.O.Ms.No.100, Water Resources Dept., Dt.14.10.2016. The project has been taken up with state Government funds. It is not constructed with the funds of Polavaram Irrigation Project which are reimbursed by Union of India. The DPR of Purushothapatnam Lift Scheme was already submitted to the Godavari River Management Board by Andhra Pradesh State.

**3) Chintalapudi Lift Irrigation Scheme:**

The Project proponent submitted a detailed project report for phase-I 2.00 lakhs ayacut of Chintalapudi Lift Irrigation Scheme to CWC and the CWC returned DPR to GoAP with certain remarks and requested to resubmit. Meanwhile, the ayacut of the scheme was enhanced to 4.80 lakh ayacut, hence the revised detailed project report is being submitted to Central Water Commission, New Delhi for approval.

**4) Interlinking of Godavari-Penna Rivers Phase-1**

It is respectfully submitted that this Para is not related to the Godavari Penna Rivers interlinking Phase -I.

**Reply to Para 10:**

**1) Pattiseema Lift Irrigation Scheme:**

In reply to para 10, it is respectfully submitted that the availability of excess water and its utilization was assessed while formulating the proposals of Polavaram Irrigation Project, its canals and its impact



was also assessed while granting Environmental clearance for Polavaram Irrigation Project under the provisions of EIA Notification 2006. Pattiseema Lift Scheme is only utilizing the existing infrastructure of Right Main Canal of Polavaram Irrigation Project without deviating the components considered by MoEF & CC while granting Environmental Clearance for Polavaram Irrigation Project.

It is further respectfully submitted that, after Pattiseema Lift Scheme is conceived during January 2015, the Government of Andhra Pradesh issued operational rules on Pattiseema Lift Scheme vide G.O.Rt.No.200, Dt.27.03.2015. True copy of the G.O.Rt.No.200, Dt.27.03.2015 is annexed herewith as **Annexure-R-11/11** wherein:

**Rule 2** says "*the water through Pattiseema Lift Scheme shall be drawn when the water in River Godavari at Pattiseema Pump House site is at +14.00M or above only*".

**Rule 3** says "*first priority would be given to Godavari Delta from the water available at Sir Aurthur Cotton Barrage and then only water should be lifted through Pattiseema Lift Scheme*".

**Rule 4** says "*water should be drawn during flood season only from River Godavari which otherwise will be flowing over the crest of SACB, as waste into the sea. The water should not be drawn through this scheme during the Rabi Season*".

**Rule 6** says "*the water available in the storage of SACB cannot be drawn though this lift scheme, as the minimum water level of the pump house is kept at (+) 14.00 metres, well above the pond level of SACB of (+) 13.67 metres*".

In the light of above, the contention of the petitioner that indiscriminate drawl of water by way of massive pumping schemes severely affecting the ecology in Godavari Delta in East Godavari and West Godavari Districts of Andhra Pradesh besides wastage of Public Money, Godavari water from Krishna river etc., is far away from truth. It is proposed to divert about 215TMC of flood water



from River Godavari where, on an average of about 2500 TMC of surplus water is going into sea every year as per the CWC Gauge readings. The Water now proposed to be utilised is hither-to un-tapped and un-utilized surplus Flood waters of Godavari River which were being inevitably let into sea.

**2) Purushothapatnam Lift Irrigation Scheme:**

It is respectfully submitted that, the Purushothapatnam Lift Scheme is intended to mainly utilize the flood water in Godavari in 100 days in the flood period during July to November for the drinking water and industrial water needs of the Visakhapatnam city and enroute villages of the PIP Left main Canal.

Hence, there is no effect on ecology in Godavari Delta in East Godavari District of Andhra Pradesh. There is no wastage of public money takes place.

**3) Chintalapudi Lift Irrigation Scheme:**

It is respectfully submitted that the para not related to the Chintalapudi Lift Scheme.

**4) Interlinking of Godavari-Penna Rivers Phase-1**

Based on the Expert committee( constituted by State Government of Andhra Pradesh) recommendations, the Government has issued a Circular Memo ICD01- MJIR/272/2019 – Projects II-1 Dt: 04.10.2019, wherein the Government has instructed to cancel and close the Contract of the work Interlinking of Godavari Penna Rivers Phase –I and to redesign the project to create Bollapalli Reservoir in Palnadu and drop water in Banakacherla Regulator.

The Government has entrusted the work to M/s WAPCOs to conduct detailed investigation and to prepare the Detailed Project report for the redesign of the project to create Bollapalli Reservoir in Palnadu and drop water in Banakacherla Regulator.



As per the Hon'ble National Green Tribunal order dated 13.08.2019 necessary statutory clearance/ environmental clearance will be obtained from the MoEF&CC and also from State Government before proceeding with the execution of work "to create Bollapalli Reservoir in Palnadu and drop water in Banakacherla Regulator"

**Reply to Para 11:**

**1) Pattiseema Lift Irrigation Scheme:**

It is respectfully submitted that it does not require any comments.

**2) Purushothapatnam Lift Irrigation Scheme:**

It is respectfully submitted that it does not require any comments.

**3) Chintalapudi Lift Irrigation Scheme:**

Reply to Para 11(F): It is humbly submitted that the Expert Appraisal Committee vide 12<sup>th</sup> minutes of meeting communicated certain observations and deferred the proposals for reconsideration in next EAC meeting to CWC and the CWC returned DPR to GoAP with certain remarks and requested to resubmit. Meanwhile the ayacut of the scheme was enhanced to 4.80lakh ayacut, hence the revised detailed project report is being submitted to Central Water Commission, New Delhi for approval. Action is being taken for resubmission of proposals to MoEF&CC for EC clearances.

**4) Interlinking of Godavari-Penna Rivers Phase-1**

It is respectfully submitted that this Para is not related to the Godavari Penna Rivers interlinking Phase -I.

**Prayer:**

**1) Chintalapudi Lift Irrigation Scheme:**

It is humbly submitted that project proponent already approached MoEF&CC for grant of fresh Terms of Reference and environmental clearance for the enhanced capacity also and further



information called by EAC is being submitted. As the pending EC process is under consideration and all the required information is being under submission to MoEF&CC and CWC, the Hon'ble Tribunal is graciously requested to dispose of the review petition and kindly pass orders as deemed fit in the interest of justice.

## 2) Interlinking of Godavari-Penna Rivers Phase-1

Based on the Expert committee (constituted by State Government of Andhra Pradesh) recommendations, the Government has issued a Circular Memo ICD01- MJIR/272/2019 – Projects II-1 Dt: 04.10.2019, wherein the Government has instructed to cancel and close the Contract of the work Interlinking of Godavari Penna Rivers Phase –I and to redesign the project to create Bollapalli Reservoir in Palnadu and drop water in Banakacherla Regulator.

The Government has entrusted the work to M/s WAPCOs to conduct detailed investigation and to prepare the Detailed Project report for the redesign of the project to create Bollapalli Reservoir in Palnadu and drop water in Banakacherla Regulator.

In view of the above facts and circumstances it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss/dispose of the above Review Petition O.A in the interests of Justice.



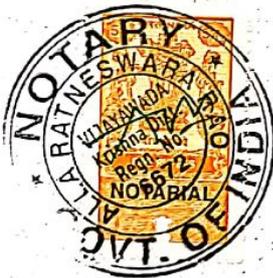
*B. Sew* 14/11/19  
DEPONENT

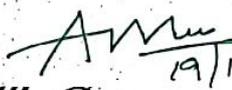
Chief Engineer  
Krishna Delta System  
VIJAYAWADA

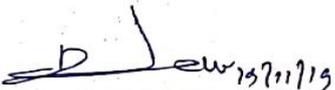
## VERIFICATION

I, the above named Deponent do hereby state on solemn affirmation that the contents of above Affidavit are true and correct to my knowledge and belief derived from the record of the case, no part of it is false nor anything material has been concealed there from and the Annexure annexed to the Affidavit are true and correct.

Verified at Vijayawada on this 19<sup>th</sup> day of November, 2019.



  
 19/11/2019  
**Alla Ratneswara Rao**  
 B.Com., LL.B  
 ADVOCATE - NOTARY  
 Appointed by Central Govt.  
 VIJAYAWADA, Krishna Dt. A.P.

  
**DEPONENT**

- Chief Engineer  
 Krishna Delta System  
 VIJAYAWADA

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

I & CAD Dept- Estimate for diversion of water from river Godavari to river Krishna through Polavaram Project Right Main Canal for domestic and industrial use- Submission of estimate for Rs 1300.00 Crores - Administrative sanction - Accorded-Orders-Issued.

**IRRIGATION & CAD (Proj.I.A2) DEPARTMENT**

**G.O.MS.No. 1**

**Dated: 01-01-2015**

**Read the following:-**

- 1) From the ENC, ISPP, Dowlaiswaram Lrs.No. ENC/ISPP/DCE/OT1/AE/RMC Lift, dated 29-11-2014 and 10-12-2014.
- 2) From the CE, IS & WR, Lr.No. CE/ISWR/DD(AG)/G.D/689/2014, dated. 19-12-2014

**ORDER:**

During discussions held on 2<sup>nd</sup> December, 2014 on Godavari-Krishna link, a decision has been taken to take up lift to bring flood waters of Godavari to Krishna on high priority so that it becomes operational as early as possible in order to utilize flood waters in the next flood season which otherwise flows into sea.

2. In the reference 1<sup>st</sup> read above, the Engineer-in-Chief, ISPP, Dowlaiswaram has reported that Indira Sagar Polavaram Multipurpose Project is contemplated several decades back to provide irrigation facilities to 7.20 lakh acres by gravity through ISRMC & ISLMC besides other benefits. The Indira Sagar Right Main canal (ISRMC) was contemplated to create an irrigation potential of 129259 hectares (3.20 lakh acres) in West Godavari (2.58 lakhs) & Krishna districts (0.62 lakhs) and to divert 80 TMC of Godavari water to river Krishna. The ENC, ISPP has also submitted cost estimate on the proposal for diversion of about 80 TMC of water for domestic and industrial uses under Right Main canal by lifting waters from Godavari river duly protecting existing utilization including Godavari Delta System till the Polavaram Project Head works are completed, as part of inter linking of rivers which is a part of Polavaram Project.

3. The Engineer-in-Chief, ISPP, Dowlaiswaram has examined the proposal in detail and reported that since maximum quantity of water is to be drawn during flood days, the proposal of lifting of higher discharges at least to half FSD of ISRMC i.e., about 240 cumecs (8500 cusecs) early utilizing of the infrastructure of ISRMC for diversion of Godavari water to river Krishna during contingency and for efficient industrial and domestic usage was considered. As the completion of head works of Indira Sagar Polavaram Project will take about 4 years, it is proposed to divert the waters of Godavari to Krishna river by lift by providing 30 Nos of vertical turbine pumps each of 8 cumecs (280 cusecs) discharging capacity at an estimated cost of Rs 1300.00 Crores which can be redeployed once the water is available through gravity after completion of Head works of the Polavaram Project. In order to achieve the above objective, the proposal of pumping water at Pattiseema into ISRMC at an estimated cost of Rs 1300 Crores has been agreed upon. This lift arrangement also enables to provide partial irrigation benefits enroute RMC.

4. In the reference 2<sup>nd</sup> read above, the Chief Engineer, IS & WR has submitted that as the proposed pumping at Pattiseema would be a part of Polavaram Project to achieve early benefits by way of diversion of Godavari waters to river Krishna, the said proposal is well within the frame work of Krishna and Godavari Tribunal Awards.

::2::

5. Under the circumstances explained above, Government after careful examination, hereby accord in principle administrative approval for the work "Diversion of water from river Godavari to river Krishna through Polavaram Project Right Main Canal for domestic and industrial use as a part of water grid" for an amount of Rs 1300.00 Crores (Rupees Thirteen hundred crores) subject to the following conditions

- i) The ENC shall accord technical sanction after obtaining permission from the Govt duly submitting Detailed Project Report including completion period for the works.
- ii) Tenders have to be invited to take up the works under EPC mode of procurement as given in the PWD Code adopting standard bid document for General Condition of Contract appropriately as approved for Polavaram Project and fixing proper time frame for completion of the works including pumping station, pressure main installation of pump would be done in due consultation with APGENCO. Simultaneously, Right Main Canal works will also be taken up for completion in the same time frame as fixed for this work.
- iii) Special conditions of contract can be incorporated which may include LA, stage wise completion (staggered completion time of pumps and motors) where main objective of transfer of water to Krishna river is realized by synchronized completion of the lift including pressure main, and completion of work in Right Main canal of Polavaram Project and ensuring the reuse of pumping electromechanical systems, and any other reusable items elsewhere once the water is available through gravity. Land Acquisition for the purpose also can be suitably done by involving lease agreements or transfer of usuary rights for a limited period on mutual consent basis.
- iv) A High Power Committee headed by Chief Secretary and comprising of Prl. Secretary, I & CAD Department, Secretary, Finance (W&P) Department, Engineer-in-Chief (Irr) shall be competent to take all steps and decisions for timely completion of work which may include coordination with District Administration and Forest Department for speedy LA and R&R and forest clearance to allow unhindered execution of the work.

6. The expenditure shall be chargeable to Head of Account DA 4700- Capital Outlay in Major Irrigation-01- Major Irrigation - Commercial- MH 120- Polavaram Barrage- GH 11- Normal State Plan- SH 27 Canals and Distributaries- 530 Major Works -531 Other Expenditure.

7. The Engineer-in-Chief, ISPP, Dowlaiswaram shall take necessary action accordingly.

8. This order issues with the concurrence of Finance (W&P) Department vide their U.O.No.3510/136/W&P-II/14, dated 31-12-2014.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**ADITYA NATH DAS  
PRINCIPAL SECRETARY TO GOVERNMENT**

To  
The Engineer-in-Chief, ISPP, Dowlaiswaram

**Copy To:**

The Prl. AG, AP, Hyderabad.  
SF/SC

**//FORWARDED::BY ORDER//**

**SECTION OFFICER**

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

Water Resources Department- Detailed investigation, designs and construction of Lift Irrigation scheme for drawl and lifting of water from River Godavari near Pattiseema Village in Polavaram (M) and dropping into Indira Sagar Polavaram Right Main Canal in single stage with components such as construction of pump houses, associated civil, Hydro Mechanical, Electro Mechanical works, Construction of Electrical Sub Station including installation, laying of MS Pressure mains, construction of delivery cisterns Operation and Maintenance of entire system complete- Revised Estimate- Sanction- Accorded - Orders - Issued.

**Water Resources (Proj.I.A2) DEPARTMENT****G.O.MS.No. 110****Dated: 09-11-2016****Read:-**

- 1) G.O.Ms.No.1, Water Resources (Proj.I) Dept., dated. 01-01-2015.
- 2) G.O.Ms.No. 93, Water Resources (Proj.I) Dept., dated. 30-08-2016.
- 3) G.O.Ms.No. 101, Water Resources (Proj.I) Dept., dated. 24-10-2016.
- 4) From the Superintending Engineer, PIPHW Circle, Dowlaiswaram, Lr.No.SE/ PIPHW/Dowl/OT.2/AEE.6/PLS/Vol.6 M Dt. .10.2016.

**ORDER:**

In the reference 4<sup>th</sup> read above, the Superintending Engineer, Polavaram Irrigation Project Head Works Circle, Dowlaiswaram has submitted that Government have accorded administrative approval for the work "Detailed investigation, designs and construction of Lift Irrigation scheme for drawl and lifting of water from River Godavari near Pattiseema Village in Polavaram (M) and dropping into Indira Sagar Polavaram Right Main Canal in single stage with components such as construction of pump houses, associated civil, Hydro Mechanical, Electro Mechanical works, Construction of Electrical Sub Station including installation, laying of MS Pressure mains, construction of delivery cisterns Operation and Maintenance of entire system complete" for Rs 1300 Crores vide G.O.Ms.No.1, dated. 01-01-2015. Technical sanction was accorded for Rs 1299.99 Crores and the work was entrusted to M/s Megha Engineering & Infrastructure Limited, Hyderabad for Rs 1427.70 Crores and the work was completed within the agreement period. Further, the Govt. have accorded Revised Administrative Approval to the subject work for an amount of Rs.1656.13 Crores, vide GO Ms No.93, dt.30.8.2016.

2. The agency M/s MEIL has submitted a rate analysis for the Pressure Main of 3.20m dia, 18 mm thick for Rs.1,17,904/- per RMT as against sanctioned amount of Rs.1,16,238.36/- RM. As per the recommendations of the IBM Committee, Government have approved the rate for 3200 mm dia, 18 mm thick MS Pressure main in respect of the Pressure Main work of Pattiseema LI Scheme as Rs.1,17,761/- RMT as against Rs.1,17,904/-RMT proposed by the agency, vide GO Ms No.101, dt.24.10.2016.

3. The Superintending Engineer, Polavaram Irrigation Project Head Works Circle has, therefore, prepared and submitted the revised estimate for Pattiseema Lift Scheme for **Rs.1667.15 Crores** duly incorporating the approved rate of Rs.1,17,761/- per Rmt for M.S pipe and requested to issue necessary Administrative approval for the above estimate.

4. Government after careful examination hereby accord revised administrative sanction for the revised estimate for Pattiseema Lift Scheme for **Rs.1667.15 Crores** (Rupees Sixteen hundred sixty seven Crores and fifteen lakhs only) duly incorporating the approved rate of Rs.1,17,761/- per Rmt for M.S pipe subject to correctness of provisions and rates as per Agreement Conditions.

PTO

5 The Chief Engineer, Quality Control, Pattiseema Project, Dowlaiswaram shall take necessary action accordingly.

6. This order issues with the concurrence of Finance (FMU-WR II) Department vide their Fin.U.O.No.48022/434/FMU-WR.II/2016, Dt.05-11-2016.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**SHASHI BHUSHAN KUMAR  
SECRETARY TO GOVERNMENT**

To

The Chief Engineer, Quality Control, Pattiseema Project, Dowlaiswaram.

**Copy To:**

The Pay & Accounts Office, A.P, Ibrahimpatnam, Vijayawada

The Director of Works & Accounts, Vijayawada

Finance (FMU-WR II) Department

SF/SC

**//FORWARDED::BY ORDER//**

**SECTION OFFICER**

NEW DIVERSION OF WATER FROM RIVER GODAVARI TO RIVER KRISHNA THROUGH POLAVARAM PROJECT RIGHT MAIN CANAL FOR DOMESTIC AND INDUSTRIAL USE AS A PART OF WATER GRID

| General Abstract |   |                    |
|------------------|---|--------------------|
| Sl.No            | Description   | Amount in Rs Lakhs |
| 1                | Preliminaries Conducting preliminary investigation, detailed investigation, preparation of designs for construction of pump houses, delivery cistern, pressure main, service roads, diversion roads, CM&CD works on pressure main, preliminary studies for Electro Mechanical and Hydro Mechanical works etc, complete and Preparation of final detailed project report, preparation of L.P Schedules involved in land acquisition etc, for complete scheme | 100                |
| 2                | Design, Manufacturing, testing, supply, Erection and Commissioning of Pumps and Motors and other Electro Mechanical equipment and Hydro Mechanical equipments such as HOPD, EOPD, dismantling joints, air valves, trash rack gates, stop log gates, EOT crane, MOT crane, control panels etc.   | 28072.56           |
| 3                | Design Supply, Erection, Commissioning of 220 KV/11 KV Substation including lightning arrestors, isolators, voltage transformers, current transformers, circuit Breakers, Power Transformer, C&R panels Automation, Capacitor Banks, Battery and Battery chargers, auxiliary transformer including all metallic and civil structures.   | 1650               |
| 4                | Provision towards Surge Protection works  | 3195.79            |
| 5                | O&M for EM & HM parts 1% for 3 years  | 842.18             |
| 6                | O&M for civil works at 0.1% for 3 years i.e pump house  | 44.23              |
| 7                | O&M for civil works at 0.25% for 3 years i.e other than pump house  | 4.25               |
| 8                | O&M for Pressure main and connected works for 3 years   | 95.87              |
|                  | Total   | 34004.87           |
| 9                | Construction of Pump House, Store shed and Diversion Road   | 14743.02           |
| 10               | Construction of Delivery Cistern  | 566.09             |
| 11               | Supply, Manufacturing, and laying of Pressure main and Manifold   | 67701.45           |
| 12               | Provision towards Plantation and Beautification   | 10                 |
|                  | Total   | 83020.56           |
|                  | SUB TOTAL   | 117025.43          |
|                  | Out side ECV  |                    |
| 1                | B-Provision towards Land Acquisition  | 535                |
| 2                | G-Bridges   | 75                 |
| 3                | K-Buildings   | 10                 |
| 4                | R- Communications   | 1                  |
| 5                | T&P Ordinary  | 10                 |
| 6                | Audit and Account charges   | 1                  |
| 7                | Provision for VAT @ 5%  | 5851.27            |
| 8                | Provision for Labour cess @ 1%  | 1170.25            |
| 9                | Provision Towards consultation charges payable to APGENCO @ 1% of Cost of EM & HM components  | 281                |
| 10               | Cost of Transmission line to the pumphouse and shifting of powerlines, supervision charges and Maintenance charges payable to AP Transco.   | 4091.7             |
| 11               | Development charges for Substation and, Security Deposits   | 720.77             |
| 12               | Power Consumption Charges for lift scheme   | 1                  |
| 13               | Preparation of initial LP schedules, inauguration photographic and video charges etc.,  | 10                 |
|                  | GRAND TOTAL   | 129990.5           |

SuperIntending Engineer  
ISRMC Circle, Eluru.

GOVERNMENT OF ANDHRA PRADESH  
WATER RESOURCES DEPARTMENT

Office of the Superintending Engineer,  
PIPHW Circle Dowlaiswaram.

Procs.No.SE/PIPHW/Dowl/OT2/AEE6/PLS/C/Vol.6/11.3/4,Dt.14.11.2016.

Sub:- Detailed Investigation, design and construction of lift scheme for drawl and lifting of water from river Godavari near Pattisam Village in Polavaram (M) and dropping into Indira Sagar Right Main canal in single stage with components such as construction of pump house, associated Civil, Hydro Mechanical, Electro Mechanical works, construction of electrical sub-station including installation, laying of MS Pressure Main, Construction of Delivery Cistern Operation and Maintenance of entire system complete – Revised Estimate–Technical Sanction Accorded– Reg.

Ref:-

1. Admn. Sanc.No.G.O.Ms 1 I&CAD (proj.IA2) Dept. dt: 01-01-2015.
2. T.S Proc.no. ENC/ISPP/DCE/OT.1/AEE2/Pattiseema LIS dt: 13-01-2015.
3. Agt.No.3/SE/2014-15, Dt.30.03.2015.
4. Govt. memo. No: 2794/Proj.I/A1/2015-2 dt: 21-5-2015.
5. Letter no.SE/PIPHW/Dowl/OT.2/AEE.3/PLS/Est/Vol.5/716M, dt: 04.07.2016.
6. G.O.MS.NO.93, Water Resources Department (Project.IA2) Dt. 30.03.2016.
7. G.O.MS.NO.101, Water Resources Department (Project.IA2) Dt. 24.10.2016
8. G.O.MS.NO.110 , Water Resources Department (Project.IA2) Dt.09.11.2016
9. EE/PIPRMC/Kovvur Lr.No.DB/TO/PLS/Est/Vol.2/ 555SE, Dt: 11.11.2016.

\$\$\$

The Government has issued administrative sanction for Pattiseema lift scheme for lifting of 240 Cumecs of Godavari water and deliver in Krishna river through Polavaram right main canal for Rs.1300 Crores vide reference 1st cited. The Engineer in Chief, Polavaram irrigation project has accorded technical sanction vide reference 2nd cited for Rs.1299.99 Crores. Further, the Government has delegated Chief Engineer powers to Superintending Engineer, PIPHW Circle for Pattiseema Project, vide ref. 4th cited.

The Government in the reference 8<sup>th</sup> cited have accorded revised administrative sanction for "Revised estimate of Detailed investigation, design and construction of Lift Irrigation scheme for drawl and lifting of water from River Godavari near Pattiseema Village in Polavaram (M) and dropping into Indira Sagar Polavaram Right Main Canal in single stage with components such as construction of pump houses, associated civil, Hydro Mechanical, Electro Mechanical works, Construction of Electrical Sub Station including installation

laying of MS Pressure mains, construction of delivery cisterns Operation and Maintenance of entire system complete for Rs.1667.14 Crores (Rupees one thousand six hundred sixty seven crores and fifteen lakhs only).

In the reference 9<sup>th</sup> cited, the Executive Engineer, PIPRMC, Kowvuru submitted revised estimate for the above said work and requested to accord technical sanction.

Under the circumstances explained by the Executive Engineer, PIPRMC, Kowvuru, the technical sanction is here by accorded for "Revised estimate of Detailed investigation, designs and construction of Lift Irrigation scheme for drawl and lifting of water from River Godavari near Pattiseerna Village in Polavaram (M) and dropping into Indira Sagar Polavaram Right Main Canal in single stage with components such as construction of pump houses, associated civil, Hydro Mechanical, Electro Mechanical works, Construction of Electrical Sub Station including installation, laying of MS Pressure mains, construction of delivery cisterns Operation and Maintenance of entire system complete for Rs.1667.14 Crores (Rupees one thousand six hundred sixty seven crores and fourteen lakhs only) and registered as SE/PIPHW/R.No.02/2016, Dt. 14.11.2016 of Superintending Engineer, Polavaram Irrigation Project Head Works Circle, Dowlaiswaram in suppression of estimate already sanctioned vide ENC/ ISPP/ R.No:28/2014-15, Dt.13.01.2015 of Engineer in Chief, Indira Sagar Polavaram Project, Dowlaiswaram.

The expenditure is chargeable to the Head of account D.A. - 4700 - Capital outlay in Major Irrigation 01- Major Irrigation - Commercial- MH 120 - Polavaram Barrage - G.H(11)SDP/GH(12) CASDP -SH -- 27 Canals and Distributaries - 530 Major works-531 other expenditure.

Encl: Abstract Estimate

Sd/-V.S.Ramesh Babu, Dt.14.11.2016  
Superintending Engineer,  
PIPHW Circle, Dowlaiswaram.

To,  
The Executive Engineer,  
PIPRMC Division No.1, Kowvuru.

//t.c.f//

*K. Venkateswaraiah*  
For Superintending Engineer 14/11/16  
PIPHW Circle, Dowlaiswaram

Name of the Work: Detailed investigation, designs and construction of lift station Scheme for drawl and lifting of water from River Godavari near Panigam village in Polavaram (M) and dropping into Indra Sagar Polavaram Right Main Canal Single Stage with components such as construction of pump houses, associated civil, Hydro Mechanical, Electro Mechanical works, Construction of Electrical Sub Station including installation, laying of MS Pressure Mains, Construction of Delivery Cisterns, Operation and Maintenance of entire system complete.

General Abstract

| S.No. | Description   | Revised Estimate Amount (Rs.) |
|-------|---|-------------------------------|
| 1     | 2   | 3                             |
| 1     | Preliminaries: Conducting preliminary investigation, detailed investigation, preparation of designs for construction of pump houses, delivery cistern, pressure main, service roads, diversion roads, CM&CD works on pressure main, preliminary studies for Electro-Mechanical and Hydro-Mechanical works etc., complete and Preparation of final detailed project report, preparation of L.P.Schedules involved in land acquisition etc., for complete scheme. | 12,189,910                    |
| 2     | Design, Manufacturing, testing, supply, Erection and Commissioning of Pumps and Motors and other Electro Mechanical equipment and Hydro Mechanical equipments such as HOPD, EOPD, dismantling joints, air valves, trash rack gates, stop log gates, EOT crane, MOT crane, control panels etc.   | 3,424,625,835                 |
| 3     | Design Supply, Erection, Commissioning of 220 KV/11 KV Substation including lightning arrestors, isolators, voltage transformers, current transformers, circuit Breakers, Power Transformer, C&R panels Automation, Capacitor Banks, Battery and Battery chargers, auxiliary transformer including all metallic and civil structures.   | 201,298,515                   |
| 4     | Provision towards Surge Protection works  | 389,883,016                   |
| 5     | O&M for EM & HM parts 1% for 3 years  | 102,744,775                   |
| 6     | O&M for civil works at 0.1% for 3 years i.e pump house  | 5,395,904                     |
| 7     | O&M for civil works at 0.25% for 3 years i.e other than pump house  | 517,964                       |
| 8     | O&M for Pressure main and connected works for 3 years   | 11,897,817                    |
|       | SUB TOTAL   | 4,148,563,836                 |

| S.No. | Description   | Revised Estimate Amount (Rs.) |
|-------|---|-------------------------------|
| 1     | 2   | 3                             |
| 9     | Construction of Pump House, Store Shed and Diversion Road   | 2,542,347,057                 |
| 10    | Construction of Delivery Cistern  | 112,904,333                   |
| 11    | Supply, Manufacturing and laying of Pressure Main and Manifold  | 7,453,991,062                 |
| 12    | Provision towards Plantation and Beautification   | 1,220,174                     |
|       | <b>SUB TOTAL</b>  | <b>10,110,462,626</b>         |
|       | <b>TOTAL</b>  | <b>14,259,028,162</b>         |
|       | <b>Out side ECV</b>   |                               |
| 1     | B-Provision towards Land Acquisition  | 296,700,000                   |
| 2     | G-Bridges   | 7,500,000                     |
| 3     | K- Buildings  | 1,000,000                     |
| 4     | R- Communications   | 1,000,000                     |
| 5     | T&P Ordinary  | 1,000,000                     |
| 6     | Audit and Account charges   | 1,000,000                     |
| 7     | Provision for VAT @ 5%  | 726,032,758                   |
| 8     | Provision for Labour cess @1%   | 145,206,552                   |
| 9     | Provision Towards consultation charges payable to APGENCO @ 1% of Cost of EM & HM components  | 32,259,444                    |
| 10    | Cost of Transmission line to the pumphouse and shifting of powerlines, supervision charges and Maintenance charges payable to AP Transco. | 415,040,088                   |
| 11    | Development charges for Substation and, Security Deposits   | 291,420,000                   |
| 12    | Power Consumption Charges for lift scheme   | 98,731,435                    |

| S.No. | Description  | Revised Estimate Amount, Rs. |
|-------|--|------------------------------|
| 1     | 2  | 3                            |
| 13    | Preparation of initial LP schedules, inauguration photographic and video charges etc.,                         | 29,851,839                   |
| 14    | Provision towards Central Excise duty reimbursement  | 320,181,572                  |
| 15    | Price Adjustment   | 2,000,000                    |
| 16    | Provision towards Seigniorage charges (as per G.O.MS.No.83, Dt.05.08.2015 and G.O.MS.No.100, Dated:31.10.2015) | 43,500,000                   |
|       | <b>GRAND TOTAL</b>   | <b>16,671,400,600</b>        |

Sd/-V.S.Ramesh Babu, 14.11.2016  
 Superintending Engineer  
 PIPHW Circle, Dowlaiswaram

Technically sanctioned for Rs.1667,14,00,000 (Rupees sixteen hundred sixty seven crores and fourteen lakhs only) and registered on SE/PIPHW/R.No.02/2016-17, Dt.14.11.2016 of Superintending Engineer PIPHW Circle, Dowlaiswaram in suppression of estimate already sanctioned vide ENC/ISPP/R.No:28/2014-15, Dt.13.01.2015 of Engineer in Chief, Indira Sagar Polavaram Project, Dowlaiswaram.

The expenditure is chargeable to the Head of account D.A. -- 4700 -- Capital outlay in Major Irrigation 01-- Major Irrigation - Commercial- MH 120 - Polavaram Banage -- G.H(11)SDP/GH(12) CASDP -SH -- 27 Canals and Distributaries -- 530 Major works-531 other expenditure.

Sd/-V.S.Ramesh Babu, 14.11.2016  
 Superintending Engineer  
 PIPHW Circle, Dowlaiswaram

//t.c.://

K. Valutacou  
 For Superintending Engineer

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

Purushothapatnam Lift Irrigation Scheme – Lifting flood water of 3500 cfs from river Godavari @ Km.40.8 of left Bank to join @ Km.1.7 of Polavaram Irrigation Project Left main canal for Irrigating Polavaram Left Canal ayacut upto Km.57.88, Supplementation to Yeleru ayacut and to fill up Yeleru reservoir by lift for providing water for domestic and industrial needs of Vizag city as a part of Uttarandhra Sujala Sravanthi to achieve early benefits – Administrative sanction for Rs.1638.00 Crores – Orders – Issued.

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WATER RESOURCES (PROJECTS-I A2) DEPARTMENT

G.O.MS. NO.100

Dt.14.10.2016

Read the following.

- 1). G.O.Ms. No.3 Irrigation & CAD (Maj.Irr.I) Department, dated.02.01.2009.
- 2) From the ENC, PIP, Dowlaiswaram Lr. No.IP/DCE2/O T9/AEE2/LMC Lift / Vol.1, dated.06.08.2016
- 3) From the ENC, PIP, Dowlaiswaram Lr. No.ENC/PIP/SE(DPM)/EE (D)/DEE2(D)/AEE 6 (DD)/PTPMLIS/1127, dated.06.08.2016.

ORDER

In the references read above, the Engineer-in-Chief, Polavaram Irrigation Project, Dowlaiswaram has submitted that Polavaram Irrigation Project is a Multipurpose Project which was contemplated several decades back to provide irrigation facilities to 7.20 lakh acres by gravity besides diversion of 80 TMC of Godavari water to Krishna, 23.4 TMC of water to Vizag and Power generation of 960 MW. The Polavaram Irrigation Project Left Main Canal (PIP LMC) was contemplated to create an irrigation potential of 161943 hectares (4.0 lakh acres) in East Godavari & Visakhapatnam Districts and to supply 23.44 TMC of water to Visakhapatnam city for domestic and Industrial supply. The works are in progress.

2. The Engineer-in-Chief, Polavaram Irrigation Project, Dowlaiswaram has further furnished an estimate for supply of water by lift from River Godavari @ Km.40.80 of left bank near Purushothapatnam to fill up Yeleru reservoir through PIP Left Man Canal and for supplementation of water to the ayacut under Yeleru River besides Domestic and industrial use as a part of water grid by lifting 100 Cumecs (3500 Cusecs) of water from Godavari River. The proposal contains lifting of water in two stages, Stage 1 – from River Godavari to delivery cistern @ PIP LMC Km.1.80 and Stage – 2 – from PIPLMC @Km.57.885 to Yeleru reservoir.

3. The Engineer-in-Chief, Polavaram Irrigation Project, Dowlaiswaram has requested to Government for according administrative sanction for amount of Rs.1704.65 Crores (SSR 2016-17) to execute the above scheme for diversion of 1000 Cumecs (3500 Cusecs) of flood water of Godavari to Yeleru Reservoir during contingency and for efficient industrial and domestic use.

4. Government, after careful examination hereby accord administrative sanction an amount of Rs.1638.00 Crores ( One thousand six hundred and thirty eight Crores only for the work “Lifting flood water of 3500 cfs from river Godavari @ Km. 40.8 of left bank near Purushothapatnam to join @ Km.1.7 of Polavaram Irrigation Left main canal for irrigating Polavaram Left Canal ayacut upto Km.57.88 in the 1<sup>st</sup> stage and supplementation to Yeleru ayacut and to fill up Yeleru reservoir by lift in the second stage for providing water for domestic and industrial needs of Vizag city to achieve early benefits as a part of Uttarandhra Sujala Sravanthi sanctioned in the G.O. 1<sup>st</sup> read above.

(PTO)

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5. The expenditure is chargeable to Head of Account "DA4700-Capital out lay in Major Irrigation – 01 Major Irrigation – Commercial – MH 120 Polavaram Barrage – GH (12) –Central assistance to state development plan – SH (27) – Canals and Distributaries – 530 Major works – 531 Other expenditure.

6. The Engineer-in-Chief, Polavaram Irrigation Project, Dowlaiswaram shall take necessary action accordingly. He is requested to accord technical sanction based on approved design/ drawings of competent authority and considering excavation rate for sand as approved by Board of Chief Engineers.

7. This order issues with the concurrence of Finance (FMU-WR II) Department vide their U.O. No.48022/359/FMU-WR II/2016 dated.08.10.2016

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**SHASHI BHUSHAN KUMAR  
SECRETARY TO GOVERNMENT**

To  
The Engineer-in-Chief, Polavaram Irrigation Project, Dowlaiswaram  
Copy to:  
The Pay &Accounts Office, AP, Hyderabad  
The Director of Works & Accounts, Hyderabad  
The Finance (FMU- WR II) Department.  
P.S. to Minister (WRD)  
P.S. to Secretary (WRD)  
SF/SCs

**//FORWARDED::BY ORDER//**

**SECTION OFFICER**

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

I & CAD - Chintalapudi Lift Irrigation Scheme, West Godavari District - under Indira Sagar Right Might Main Canal to provide water to an ayacut of 2.00 lakh acres in West Godavari and Krishna Districts – Administrative approval for Rs.1701.00 crores - Accorded – Orders – Issued.

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IRRIGATION & CAD (P W- MAJOR IRRIG.I) DEPARTMENT

G.O. Ms No. 207

Dated:24 -10-2008  
Read the following:

- 1) From the Chief Engineer, Indira Sagar Polavaram Project, Dowlaiswaram, Lr. No. CE/ISPP/DCE/OT1/AE1/29/CMP/REP Dt. 25.4.2008
- 2) From the Chief Engineer, Indira Sagar Polavaram Project, Dowlaiswaram, Lr. No. CE/ISPP/DCE/OT1/AE1/29/CMP/REP Dt. 10.5.2008
- 3) From the Chief Engineer, Indira Sagar Polavaram Project, Dowlaiswaram, Lr. No. CE/ISPP/DCE/OT1/AE1/29/CMP/REP Dt. 28.8.2008
- 4) From the Chief Engineer, Indira Sagar Polavaram Project, Dowlaiswaram, Lrs; No. CE/ISPP/DCE/OT1/AE1/29/CMP/REP Dt. 5.10.2008 and 6.10.2008

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ORDER:

The Chief Engineer, Indira Sagar Polavaram Project, Dowlaiswaram has submitted that the Indira Sagar Polavaram Multipurpose Project is contemplated several decades back to provide irrigation facilities to 7.20 lakh acres by gravity. All the co-basin states agreed for the project and interstate agreements were concluded to that effect. All the interstate issues pertaining to Indira Sagar Polavaram Project including submergence were resolved and is being taken up in accordance with interstate agreements and GWDT award. It was also reported that it was not contemplated to cover upland areas lying above the commandable level of the Indira Sagar Polavaram Project Right Main Canal.

2. The farmers belonging to upland areas situated above + 40.0 mts. Contour i.e. lands situated above Polavaram Right Main canal and lying adjacent to river are demanding irrigation facilities to their areas also by providing Lift Irrigation Schemes from the river Godavari and through Indira Sagar Polavaram Project Right Main Canal.

3. The Chief Engineer, Indira Sagar Polavaram Project has informed the Government that the Chintalapudi Lift Irrigation scheme requires only 15.50 TMC of Godavari water to irrigate proposed ayacut of 2.00 lakh acres through several new schemes are taken up on river Godavari in the upper reaches, abundant quantities of floodwaters are available in river Godavari going as waste into the sea and it is proposed to lift 15.50 TMC of water from river Godavari and store in a reservoir across Jalleru to provide irrigation facilities to the drought prone upland areas to fulfill the demands of the farming community of that area in West Godavari and Krishna Districts.

4. The Chief Engineer, Indira Sagar Polavaram Project has, therefore, requested the Government to accord administrative sanction for an amount of Rs.1701crores to execute Chintalapudi Lift irrigation Scheme on Godavari and through Indira Sagar Polavaram Project Right Main Canal to provide irrigation facilities for an ayacut of 2 lakh acres in West Godavari and Krishna Districts.

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5. Government have examined the above proposal of the Chief Engineer, Indira Sagar Polavaram Project carefully and decided to accept the request of the local farmers. Accordingly, administrative approval is accorded for an amount of Rs. .1701crores (Rupees One thousand Seven hundred and one crore only) to execute Chintalapudi Lift irrigation Scheme on Godavari through Indira Sagar Polavaram Project Right Main Canal to provide irrigation facilities to an ayacut of 2 lakh acres in West Godavari and Krishna Districts. The break up of the expenditure is appended to this Order.

6. The expenditure sanctioned in Para 4 shall be debited to the following head of account:-

"4701 – Capital Outlay on Major and Medium Irrigation –  
01 – Major Irrigation – Commercial – M.H. – 176 – Chintalapudi  
Lift Irrigation Scheme (to be opened) –G.H.- Normal State  
Plan – SH(26) (27) – 530/531/532/533"

7. The Chief Engineer, Indira Sagar Polavaram Project shall take further necessary action in the matter accordingly.

8. This Order issues with the concurrence of Finance (W&P) Department vide their U.O. No. 4579 /F7(A1)/08 Dated:24.10.2008

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

RAJIV RANJAN MISHRA  
SECRETARY TO GOVERNMENT

To  
The Chief Engineer, Indira Sagar Polavaram Project, Dowlaiswaram.

Copy to:

The Accountant General, A.P. Hyderabad  
The Director of Works Accounts, Hyderabad  
The Joint Director of Works Accounts, Dowlaiswaram  
The P.S. to Special Secretary to Chief Minister  
The P.S. to Minister for Major and Medium Irrigation  
The Finance (W&P) Department  
The P.S. to Secretary (SB), I&CAD Department  
The P.S. to Secretary (RRM), I&CAD Department  
SF/SC

// FORWARDED BY ORDER //

SECTION OFFICER

**CHINTHALAPUDI LIFT IRRIGATION SCHME**  
**BREAK UP OF EXPENDITURE - ANNEXURE**  
**G.O.Ms.No. 207 I & CAD (PW.Irr.I) Dept., Dt.24.10.2008**

| Sl.No.   | Description  | Unit-I                       | Unit-II       | Total          |
|----------|--|------------------------------|---------------|----------------|
|          |  | READ<br>WORKS<br>Rs.in cores | CANALS        | Rs. in Crores  |
| <b>1</b> | <b>2</b>   | <b>3</b>                     | <b>4</b>      | <b>5</b>       |
| A        | PRELIMINARIES  | 1.50                         | 5.00          | 9.50           |
| B        | LAND   | 1.80                         | 259.76        | 261.56         |
| C        | Works  |                              |               |                |
|          | 1) Pump houses,<br>cistern<br>Mechanical &<br>Electrical, 132<br>K.V. Sub stations | 445.50                       | --            | 445.50         |
|          | ii) Pressure Main 1 <sup>st</sup><br>stage   | 192.00                       | --            | 192.00         |
|          | ii) Pressure Main<br>2 <sup>nd</sup> stage   | 203.60                       | --            | 203.60         |
|          | iii) Proposed reservoir<br>across Jalleru  | 125.36                       | --            | 125.36         |
| D to H   | CM & CD works  | --                           | 57.13         | 57.13          |
| K        | Buildings  | --                           | 2.50          | 2.50           |
| L        | Earth work   | --                           | 201.68        | 201.68         |
| M        | Plantation   | --                           | 3.50          | 3.50           |
| O        | Miscellaneous<br>(Development &<br>security Deposits<br>etc.,)                     | 17.60                        | 4.50          | 22.10          |
| P        | Maintenance  | 4.34                         | 7.91          | 12.25          |
| R        | Communication  | --                           | 2.50          | 2.50           |
| U & V    | Disxtributoies & Field<br>Channels   | --                           | 161.82        | 161.82         |
|          | <b>Grand Total</b>   | <b>971.70</b>                | <b>709.30</b> | <b>1701.00</b> |

(Rupees one thousand seven hundred and one crores only)

**RAJIV RANJAN MISHRA**  
**SECRETARY TO GOVRNMENT**

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

Water Resources Department -Chintalapudi Lift Irrigation Scheme - Revised Administrative sanction for Rs 4909.80 Crores- Orders – Issued.

**Water Resources (Proj.I.A2) DEPARTMENT**

**G.O.Ms.No.94**

**Dated: 03-09-2016**

**Read the following:**

- 1) G.O. Ms.No.207, I&CAD (PW-MAJ.Irrig.I) Deptt., dated 24.10-2008.
- 2) G.O.Ms.No.71, Water Resources (Proj.I.A2) Department, dt. 1.7.2015.
- 3) From the Chief Engineer, GDS, Dowlaiswaram, Lr.No. CE/GDS/DWM/OT-1/AEE-9/ 56 Govt, dated.29-04-2016.

-ooOoo-

**ORDER:**

In reference 1<sup>st</sup> read above, Government of Andhra Pradesh accorded administrative sanction to the Chintalapudi Lift Irrigation Scheme for an estimated amount of Rs. 1701.00 crores to provide Irrigation facilities to an extent of 2.00 lakh acres of new ayacut in upland areas of West Godavari District in addition to formation of storage reservoir with 8.00 TMC capacity on Jalleru River by lifting 15.50 TMC of water from Godavari River at the rate of 56 cumecs in 90 days. The work was divided into 2 Packages and entrusted to the contracting agencies on 27-2-2009 at an agreement value of Rs. 1700.57 crores. The work is in progress.

2. The Chief Engineer, Godavari Delta System has proposed to strengthen the existing scheme by enhancing the storage capacities and requested to accord necessary administrative approval for the total cost of project including the cost of existing scheme and communicate orders of Government at an early date.

3. Government, after careful examination, in order to realize the full potential of the Project, in continuation of the G.O.first read above, hereby accord administrative sanction for the work of "Chintalapudi Lift Irrigation scheme" for a revised estimated amount of Rs 4909.80 Crores (Rupees four thousand nine hundred and nine crores and eight lakhs only). The add on details of works are shown in the Annexure enclosed. The works should be taken up during this year itself.

4. The above expenditure shall be chargeable to the following Head of Account "4700 Capital Out Lay on Major and Medium Irrigation-01 - Major Irrigation – Commercial-MH-176-Chintalapudi Lift Irrigation Scheme-GH 11 - Normal State Plan – SH 26 – 530-531-O.E".

5. The Chief Engineer, GDS, Dowlaiswaram shall furnish the methodology for taking up additional works accordingly.

6. This order issues with the concurrence of Finance (FMU-WRD.II) Department vide their U.O.No.48022/210/FMU-WR II/16, dated. 02-09-2016.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**SHASHI BHUSHAN KUMAR  
SECRETARY TO GOVERNMENT**

To  
The Chief Engineer, Godavari Delta System, Dowlaiswaram

**Copy to:**

The Accountant General. A.P., Hyderabad  
The Director of works Accounts, Hyderabad.  
The Finance (FMU-WRD-II) Department.  
SF/SCs.

//FORWARDED::BY ORDER//

**SECTION OFFICER**

**ANNEXURE to the G.O.Ms.No.94, Water Resources (Proj.I) Department  
Dated: 03-09-2016**

**GENERAL ABSTRACT OF ADD ON WORKS OF CHINTALAPUDI L.I.SCHEME**

| Sl.No.    | Description of Item  | Cost of CHLIS (Phase II)<br>As per SSR 2015-16<br>(Amount in Crores) |                |
|-----------|--|--|----------------|
| <b>A.</b> | <b>1</b>   | <b>Preliminaries</b>   | 10.00          |
|           | 2  | Pump House 1st Lift  | 123.67         |
|           | 3  | Pressure Main 1st Lift   | 319.21         |
|           | 4  | EM&HM works 1st Lift   | 170.26         |
|           | 5  | Pump House 2nd Lift  | 107.08         |
|           | 6  | Pressure Main 2nd' Lift  | 356.80         |
|           | 7  | EM&HVI works 2nd Lift  | 427.63         |
|           | 8  | Pump House 3rd (A) Lift  | 26.82          |
|           | 9  | Pressure Main 3rd (A) Lift   | 42.45          |
|           | 10   | EM&HM works 3rd (A) Lift   | 44.15          |
|           | 11   | Reservoir - Earth Dam and Diversion road                             | 183.07         |
|           | 12   | Reservoir - Spill way and Spill Channel & Structure                  | 15.65          |
|           | 13   | Reservoir - Sluices and feeder Channel                               | 65.00          |
|           | 14   | Earth work- Main canal upto 36 km                                    | 53.00          |
|           | 15   | Earth work- Main canal upto 36 km to 68 km                           | 33.69          |
|           | 16   | Earth work- Main canal upto 68 km to 82.150 km                       | 20.77          |
|           | 17   | Structures on main canal   | 76.48          |
|           | 18   | Structures on main canal upto 36km to 68 km                          | 75.53          |
|           | 19   | Structures on main canal upto 68km to 82.150 km                      | 111.56         |
|           | 20   | Kovvada Reservoir Link   | 2.03           |
|           | 21   | Errakalva Reservoir Link   | 0.90           |
|           | 22   | Leading channel  | 55.70          |
|           | 23   | Formation of bunds   | 10.00          |
|           | 24   | Structures on main canal (including Viaduct-1.70 km length)          | 177.92         |
|           |  | <b>Total (A)</b>   | <b>2509.37</b> |
| <b>B.</b> | <b>Main Canal Km 82.150 to Km.95.000 (Link Canal)</b>          |  |                |
|           | 1  | Preliminaries  | 0.50           |
|           | 2  | Earth work- Main canal upto 82.150km to 95.000km                     | 48.70          |
|           | 3  | Tammileru Reservoir Link   | 0.44           |
|           |  | <b>Total (B)</b>   | <b>49.64</b>   |
| <b>C.</b> | <b>Main Canal From Km.95.000 To Km.106.300 (Vempadu Major)</b> |  |                |
|           | 1  | Preliminaries  | 0.50           |
|           | 2  | Earth work- Main canal upto 95.000km to 106.300km                    | 41.65          |
|           | 3  | Structures on main canal   | 27.79          |
|           | 4  | RCC Retaining Wall   | 73.29          |

|           |   |                |
|-----------|---|----------------|
|           | <b>Total (C)</b>  | <b>143.23</b>  |
| <b>D.</b> | <b>LAND ACQUISITION</b>   |                |
| 1         | Package -1 (Leading channel, Pump house, Pressure Main, Main Canals & (150 Ac)  | 15.00          |
| 2         | Package -2 (Main Canals & Distributory System) (160 Ac)                         | 16.00          |
| 3         | Main Canal Km.82.150 To Km.95.950 (Link Canal) (572 Ac)                         | 57.20          |
| 4         | Vempadu Major (Additional L.A) (130Ac)  | 13.00          |
| 5         | Jalleru Reservoir (inbetween FRL +137 & FRL+144) (894 Ac)                       | 89.40          |
|           | <b>Total (D)</b>  | <b>190.60</b>  |
| <b>E.</b> | <b>TAXES AND OTHER MISCELLANEOUS WORKS</b>                                      |                |
| 1         | Package I & II  | 56.16          |
| 2         | PUMP Houses and PUMPS   | 190.28         |
| 3         | Link Canal  | 9.44           |
| 4         | Vempadu Major Head Reach  | 10.60          |
| 5         | Seinorage Charges   | 49.48          |
|           | <b>Total (E)</b>  | <b>315.96</b>  |
|           | <b>TOTAL COST OF CHINTALAPUDI LIFT IRRIGATION SCHEME (PHASE-II) (A+B+C+D+E)</b> | <b>3208.80</b> |

**SHASHI BHUSHAN KUMAR  
SECRETARY TO GOVERNMENT**

**GOVERNMENT OF ANDHRA PRADESH**  
**ABSTRACT**

Water Resources Department-Interlinking of Godavari and Penna Rivers in Phase-I from Harishchandrapuram (V) to Nekarikallu (V) in Guntur District - Administrative Sanction for an amount of **Rs.6020.15 Crores** - Orders - Issued.

-----  
**WATER RESOURCES (Projects-II) DEPARTMENT**

**G.O.MS.No. 98**

**Dated: 05-09-2018**

**Read the following:**

- 1) From the Chief Engineer, Krishna Delta System, Vijayawada Lr.No.CE/KDS/VJA/OT4/AEE8/1015, dated:28.04.2018.
- 2) G.O.Ms.No.51, Water Resources (Projects-II)Department, dated:13.06.2018.
- 3) From the Chief Engineer, Krishna Delta System, Vijayawada Lr.No.CE/KDS/VJA/OT4/AEE8/2081, dated:20.08.2018.

-----XXXX-----

**ORDER:-**

In the reference 2<sup>nd</sup> read above, Government have accorded administrative sanction for an amount of Rs.6020.15 Crores for Interlinking of Godavari and Penna Rivers in Phase-I from Harishchandrapuram (V) to Nekarikallu (V) in Guntur District.

2. In the reference 3<sup>rd</sup> read above, the Chief Engineer, Krishna Delta System, Vijayawada has informed that the scope of the work has not been adequately defined in the G.O. Hence, the Chief Engineer, KDS has requested to issue fresh orders duly withdrawing the G.O. issued in the reference 2<sup>nd</sup> read above.

3. Further, the Chief Engineer, Krishna Delta System, Vijayawada, in the reference 3<sup>rd</sup> read above has submitted the proposal for Phase-I of interlinking of Godavari and Penna Rivers. Under this phase, it is proposed to draw flood waters of Godavari River (through the Pumps being installed at Chintalapudi lift Irrigation scheme and the pumps installed at Pettiseema Lift Irrigation scheme) to deliver about 7000 Cusecs through Polavaram Irrigation Project Right Main canal into Krishna River at upstream of Prakasam barrage. This Godavari flood water dropped into Krishna River will be lifted from the Right Bank side of Krishna River at 21 Km upstream of Prakasam Barrage near Harishchandrapuram in Thulluru Mandal will be delivered into Nagarjuna Sagar Jawahar Canal at KM 80.000 near Narsingapadu village of Nekarikallu Mandal involving 5-Stage lifting. The Chief Engineer informed to utilize the existing Nagarjuna Sagar Jawahar Canal to convey the Godavari flood waters to provide drinking and industrial water to in the drought-prone and fluoride affected areas of Prakasam district and backward areas of Nellore district besides stabilizing the ayacut under MI tanks and new ayacut falling beyond 80 Kms of Nagarjuna Sagar Jawahar Canal which is not localized under any of the existing irrigation projects.

4. The Chief Engineer, Krishna Delta System, while submitting the Cost estimate for the Phase-I of the said link canal involving 5 numbers of lifts for delivering Godavari flood water at km 80 of NSJC with a total lift of 148.68 m by means of 4 pumps in each stage (i.e., total 20 pumps) involving total pressure main length of 10.09 km and gravity canal length of 56.50 km length. The cost per acre of the scheme works out to Rs.62,645/- with BC ratio of 1.257. The Chief Engineer, KDS has requested the Government to accord administrative approval for the work of **Interlinking of Godavari and Penna Rivers in Phase-I from Harishchandrapuram (V) to Nekarikallu (V) in Guntur District** for an amount of **Rs.6212.08 Crores**.

5. The Government, after careful examination of the proposal, hereby withdraw the orders issued in the G.O. 2<sup>nd</sup> read above and accord an administrative sanction for an amount of **Rs.6020.15 Crores** (Rupees six thousand twenty crores and fifteen lakhs only) for the work of **Interlinking of Godavari and Penna Rivers in Phase-1 from Harishchandrapuram (V) to Nekarikallu (V) in Guntur District**, (the details of the provisions of the above estimate is annexed herewith), subject to the following conditions. The Chief Engineer, KDS, before according technical sanction, shall:

- i) obtain the approved design/drawings from the CE/CDO and Competent authority.
- ii) get the Mechanical provisions proposed in the estimate vetted by the Mechanical wing of Water Resources Department.
- iii) satisfy with the provisions/rates proposed in the estimate taking full responsibility being technical sanctioning authority.

6. The above expenditure is debitable under Head of Account "4700 Capital out lay on Major Irrigation (01) Major Irrigation (Commercial) – MH 136 KDS- GH(11)-State Development Schemes – SH (27) Canals and distributaries – 530 Major works – 531 Other Expenditure".

7. The Chief Engineer, Krishna Delta System, Vijayawada shall take necessary action accordingly.

8. This order issues with the concurrence of Finance (FMU-W.R.II) Department, vide their U.O.No.48022/88/FMU.WR.II/2018, dated:25.08.2018.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**SHASHI BHUSHAN KUMAR  
SECRETARY TO GOVERNMENT**

To:

The Chief Engineer, Krishna Delta System, Vijayawada.

**Copy to:**

The P.S to Principal Secretary to Hon'ble CM.

The P.S to Hon'ble Minister (Finance).

The P.S to Hon'ble Minister (WRD).

The P.S to Secretary to Govt., (WRD).

The Accountant General, A.P. Hyderabad.

The Director of Works and Accounts, Ibrahimpatnam, Vijayawada.

The Finance (FMU-W.R.II) Department.

Sf/Sc.

**// FORWARDED::BY ORDER //**

**SECTION OFFICER**

(Annexure to the G.O.Ms.No.98 ,Water Resources (Projects-II)Department, dated:05.09.2018, Regarding Interlinking of Godavari and Penna Rivers in Phase-I from Harishchandrapuram (V) to Nekarikallu (V) in Guntur District.)

|         |  | (Rs. in Lakhs)                                 |
|---------|--|--|
| Sl. No. | Description                                  | Amount<br>(Rs. in Lakhs)                       |
| 1       | A-Preliminary                                | 890.00   |
| 2       | B-Land                                       | 67625.65                                       |
| 3       | C-works                                      | 379648.82                                      |
| 4       | D-Regulators                                 | -  |
| 5       | E-Falls                                      | -  |
| 6       | F-Cross Drainage Works                       | 8612.45  |
| 7       | G-Bridges                                    | 10672.00                                       |
| 8       | H-Escape                                     | -  |
| 9       | J-Power Plant                                | -  |
| 10      | K-Buildings                                  | 196.90   |
| 11      | L <sub>1</sub> -Earthwork                    | 59513.23                                       |
| 12      | L <sub>2</sub> -Lining                       | -  |
| 13      | L <sub>3</sub> Tunnel                        | -  |
| 14      | L <sub>4</sub> Service Road                  | -  |
| 15      | M-Plantation                                 | 47.40  |
| 16      | O-Miscellaneous                              | 1420.00  |
| 17      | P-Maintenance                                | 12488.89                                       |
| 18      | Q-Special T & P                              | -  |
| 19      | R-Communication                              | 220.00   |
| 20      | U-Distributaries and Minors                  | -  |
| 21      | V-Water courses / field channels             | -  |
| 22      | X-Environment and Ecology                    | 60.00  |
| 23      | Y-Losses on stock                            | -  |
|         | Total  | 541395.34                                      |
|         | LS Provisions:                               |  |
| 1       | GST @ 12% on Works on Rs.458863.40 Lakhs     | 55063.61                                       |
| 2       | Seignorage charges                           | 499.38   |
| 3       | Labour cess 1% on Rs.458863.40 Lakhs         | 4588.63  |
| 4       | NAC 0.1% on Rs. 458863.40 Lakhs              | 458.86   |
| 5       | Tender Publication, Xerox, stationery, Misc. | 9.175  |
|         | Grand Total                                  | 602015.00<br>Lakhs<br>Say Rs.6020.15<br>Crores |

**SHASHI BHUSHAN KUMAR**  
**SECRETARY TO GOVERNMENT**

Annexure-R-11/7

**GOVERNMENT OF ANDHRA PRADESH**  
**ABSTRACT**

Revenue Department - Land Acquisition - The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement (Andhra Pradesh Amendment) Act, 2018 (Act No.22 of 2018) - The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Andhra Pradesh) Rules, 2018 - Notification - Orders - Issued.

-----  
**REVENUE (LAND ACQUISITION) DEPARTMENT**

G.O.MS.No.562

Dated:13-11-2018  
Read the following:

- (1) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 (Central Act No. 30 of 2013).
- (2) G.O.Ms.No.389, Revenue (LA) Department, Dated 20.11.2014.
- (3) From Spl. C.S. & CCLA, A.P., Vijayawada Letter No. LA-I(1)/ 804/ 2015, Dated 27.6.2018.
- (4) G.O. Ms. No. 390, Revenue (Land Acquisition) Department, dated 23.7.2018.
- (5) The preliminary Notification of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Andhra Pradesh) Rules, 2018 published in the A.P. Gazette Extraordinary No. 570, dated 23.7.2018.
- (6) Lr.No.26022/5/2018-LA, Revenue (LA) Department, dated 31.10.2018.

\*\*\*\*\*

**ORDER:**

The following Notification will be published in an Extra Ordinary Issue of the Andhra Pradesh Gazette, dated.14.11.2018.

**NOTIFICATION**

Whereas, the draft rules namely the Andhra Pradesh Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement (Andhra Pradesh) Rules, 2018 were published in the Andhra Pradesh Gazette Extraordinary vide Notification No.570, Dated 23.7.2018 inviting objections and suggestions from the persons likely to be affected thereby within fifteen days from the date on which copies of the Gezette containing the notification were made available to the public as required under Section 112 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (30 of 2013)

2. And whereas, the copies of the Gazette containing the said notification were made available to the public on the 23<sup>rd</sup> July, 2018 and copies of the Telugu version of the rules were furnished to the petitioners as directed by the Hon'ble High Court in W.P.No.28101 of 2018, dated 20.08.2018.

(P.T.O.)

-2-

3. And whereas, certain objections and suggestions have been received from the Public on the said draft rules and the same have been examined and found not tenable for consideration by the Government of Andhra Pradesh.

4. And whereas the Government after careful examination have decided to issue the rules.

5. Now, therefore, in exercise of the powers conferred by Section 109 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Act 30 of 2013), the Government of Andhra Pradesh hereby make the Right to Fair Compensation, Transparency in Land Acquisition, Rehabilitation and Resettlement (Andhra Pradesh) Rules, 2018 as mentioned in the Annexure.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**D.SAMBASIVA RAO**  
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

The Commissioner of Printing & Stationery (Printing Wing), Vijayawada (With a request to publish the Notification in the Andhra Pradesh Extraordinary Gazette and supply 1000 copies of the same in English & Telugu expeditiously  
The Special Chief Secretary & Chief Commissioner of Land Administration,  
A.P., Vijayawada.

The Commissioner, R&R, and Land Acquisition, AP, Vijayawada.

All Departments of Secretariat.

All Collectors/Spl. Collectors / LAOs in the State of Andhra Pradesh.

Copy to:

The P.S. to Secretary to Hon'ble C.M

The P.S. to Deputy Chief Minister(Revenue)

The P.S. to Spl CS, Revenue Department.

The Law Department.

SF/SC.

//FORWARDED:: BY ORDER//

SECTION OFFICER

(ANNEXURE TO G.O.Ms.No.562, Revenue (L.A) Department, Dated:13.11.2018)

RULES  
Chapter - I  
GENERAL

1. Short title and extent.
  - (1) These rules may be called the Right to Fair Compensation Transparency in Land Acquisition Rehabilitation and Resettlement (Andhra Pradesh) Rules 2018.
  - (2) They shall extend to the whole of the State of Andhra Pradesh.
  - (3) They shall come into force with immediate.
2. Definitions:
  - (1) In these unless, the context otherwise requires,-
    - (a) "Act" means the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act No.30 of 2013); as amended by the Right to Fair Compensation Transparency in Land Acquisition Rehabilitation and Resettlement (Andhra Pradesh Amendment) Act, 2018 (Act No.22 of 2018);
    - (b) "Agreement" means as defined in the Indian Contract Act, 1872.
    - (c) "Authorized Officer" means Collector as defined in the Andhra Pradesh Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Rules, 2014.
    - (d) "Form" means Forms appended to these rules.
  - (2) All words and expressions used but not defined in these rules shall have the meaning assigned to them in the Act and the Andhra Pradesh State Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Rules, 2014.

Chapter-II  
POWER OF STATE GOVERNMENT UNDER SECTION 10 A OF THE ACT

3. The Requisitioning Administrative Department of the State Government shall in the first instance, finalize the minimum extent of the land required for the project.
4. The Requisitioning Administrative Department, after finalizing the extent of land required under rule 3, may, give the required proposal in Form-A(1) under section 10 A of the Act. The Special Chief Secretary Revenue / District Collectors will issue notification accordingly in form (A2) after due examination.
5. The Requisitioning agency shall give the requisition to the concerned District Collector in Form-B.

Chapter - III  
CONSENT AWARD UNDER SECTION 23A

6. The District Collector shall issue a notification in Form-C and may, at any stage of the land acquisition proceedings invoke the provisions of the Act for settlement of the proceedings by negotiation.
7. (a) The District Collector shall, for such proceedings issue notice to all the persons interested in the land under acquisition in Form-D for their willingness to settle their claims through negotiation.
  - (b) (i) The persons interested may submit their willingness in Form - E-I (Land owners); and
    - (ii) The persons interested other than land owners may submit their willingness in Form-E-II
  - (c) The District Collector will issue a notification after finalizing the rightful land owners in Form-F
8. Negotiation shall be carried out by a Negotiation Committee consisting of the following officials:-
  - (i) District Collector
  - (ii) Joint Collector
  - (iii) Revenue Divisional Officer/Deputy Collector - Convener of the Committee.
  - (iv) Executive Engineer of a Works Department (other than the requisitioning Department)
  - (v) Representative of Requisitioning Department.
9. The settlement reached in the negotiation shall be recorded as an Agreement in Form G-I for land owners; and in Form G-II for other than Land owners.
10. The Collector shall make an award according to the terms of such Agreement:
 

Provided that "the award" passed under rule 9, shall provide higher compensation than what could have been provided under the provisions in sections 30 and 31 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 read with rules 26 to 28 of the Andhra Pradesh Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Rules, 2014.

Chapter - III (A)  
POWER OF STATE GOVERNMENT UNDER SECTION 10A OF THE ACT

- 10 (a). Procedure for exemption from Chapter II & III
1. The requisitioning Administrative Department of the State Government shall in the first instance, finalize the minimum extent of the land to be required for the projects under section 10 A.

2. After finalisation of minimum extent of land required under rule-3 for a specific project, the Requisitioning Administrative Department shall give the requisition to the Revenue ( Land Acquisition) Department of the State Government through the concerned District Collector requesting exemption under Chapter II & III in Form-A(1) along with Form 'B', B(1) and B (2).
3. The Revenue (Land Acquisition )Department shall in the public interest, issue notification in the Andhra Pradesh State Gazette in Form A(2)under section 10(A) of the Act exempting the application of the provisions of Chapter II and Chapter III of the Act for the projects defined under Section 2 and 10-A of the Act.

Annexure - R-11/8

No.J-12011/74/2005-IA.1  
 Government of India  
 Ministry of Environment & Forests

Paryavaran Bhawan,  
 C.G.O. Complex,  
 Lodi Road,  
 New Delhi-110003

25<sup>th</sup> October 2005

The Secretary (I & CAD)  
 I&CAD Department,  
 A.P. Secretariat  
 Hyderabad.

Subject - Indira Sagar (Polavaram) Multipurpose Project in West Godavari District Andhra Pradesh - Environment Clearance regarding.

Sir,

This has reference to your letter No. CE(Hydrology)/EE-IV/DEE-III/AEE/1866/Vol-III-1, dated 10.10.2005 on the subject.

2. The above referred proposal was considered by the Expert Committee for River Valley & Hydroelectric projects at its meeting held on 19.10.2005. The project is intended to provide irrigation facilities to 2.91 lakh hectares in Visakhapatnam, East Godavari under Left Main Canal and West Godavari and Krishna Districts under Right Main Canal. The project is across the river Godavari. This project besides providing irrigation facilities in the aforesaid manner will also generate hydel power of 960 MW, divert 80 TMC of Godavari water to Krishna River for stabilizing the existing command under Prakasam barrage and provides drinking facilities to 540 enroute villages covering 25 lakhs population together with water supply to Visakhapatnam city and to industries enroute. Total land requirement for the project is 46060 hectare and out of that 3279 ha. is forest land. Forest clearance yet to be obtained. Total 1,93,35 persons are likely to be affected by this project, out of that 1,75,275 persons in Andhra Pradesh and 6,316 persons from Orissa and 11,766 are from Chattisgarh. Public hearing was held on 10.10.2005. The capital cost of the project is Rs. 9072 Crores.

3. The Ministry of Environment and Forests hereby accords environmental clearance as per the provision of Environmental Impact Assessment Notification-1994, subject to the strict compliance of the terms and conditions mentioned below -

Part - A: Specific conditions

i) 24500 ha. degraded area shall be brought under CAT (Biological). In addition, to this, gully plugs, check dam, percolation tanks etc. will also be done under engineering measures. The action plan for Catchment area treatment s proposed in the EMP report is reproduced below:

| Recommended Treatment                    | 1 <sup>st</sup> Year | 2 <sup>nd</sup> Year | 3 <sup>rd</sup> Year | 4 <sup>th</sup> Year | 5 <sup>th</sup> Year | Total |
|--|----------------------|----------------------|----------------------|----------------------|----------------------|-------|
| <b>Biological Treatment (In ha.)</b>     |                      |                      |                      |                      |                      |       |
| a. Afforestation and revegetation        | 750                  | 1500                 | 2250                 | 1500                 | 1500                 | 8500  |
| b. Social Forestry                       | 1500                 | 1500                 | 1500                 | 2250                 | 2250                 | 9000  |
| c. Vegetative barriers                   | 3600                 | 3600                 | 3600                 | 3600                 | 3600                 | 18000 |
| <b>Engineering Treatment (In number)</b> |                      |                      |                      |                      |                      |       |
| a. Gully plugs                           | 700                  | 600                  | 600                  | 600                  | 600                  | 3100  |
| b. Rock-fill dam                         | 440                  | 440                  | 440                  | 440                  | 440                  | 5000  |
| c. Percolation tank                      | 20                   | 20                   | 20                   | 20                   | 20                   | 100   |
| d. Check dams                            | 60                   | 60                   | 60                   | 60                   | 60                   | 300   |
| e. Continuous contour benches            | 70                   | 70                   | 70                   | 70                   | 70                   | 350   |

ii) Total 1,93,357 persons are likely to be affected by this project, out of that 1,75,275 persons in Andhra Pradesh and 6,316 persons from Orissa and 11,766 are from Chattisgarh. The project-affected families will be rehabilitated as per Andhra Pradesh Government's R & R policy -2005 and same package also should be provided for the project affected persons from the Orissa and Chattisgarh State.

iii) A monitoring committee should be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary. The committee would also attend the Grievance Redressal of the affected peoples.

iv) Commitment made during Public hearing by the project authority on different issues should be fulfilled.

v) Forest Clearance should be obtained for acquiring 3279 hectare forest land & submitted.

vi) As proposed a fish ladder would be constructed for migration of fishes.

vii) Occurrence of stagnant pools/new moving water channels during construction and operation of the project providing breeding source for vector mosquitoes and other parasites. The river should be properly channelised so that no small pools and ponds are allowed to be formed. Even after taking precaution, due to unforeseen situations, breeding of mosquito and resultant malaria or mosquito borne diseases can increase. If such a situation arises, it will be the responsibility of project authorities to take all corrective steps i.e. residual insecticidal spray in all the project impact area and surrounding 3 Km. area, keeping the flight range of mosquitoes in consideration.

viii) Any other clearance from any other organization if required should be obtained.

Part -B. General conditions

i) Provision of supplying kerosene or cooking gas / Pressure Cooker to the labourers should be kept instead of supplying fuel wood

ii) Fuel depot may be opened at the site to provide the fuel (kerosene/wood /LPG). Medical facilities as well as recreational facilities should also be provided to the labourers.

iii) All the labourers to be engaged for construction works should be thoroughly examined by health personnel and adequately treated before issue the work permits.

iv) Restoration of construction area including dumping site of excavated materials at dam site & power house site should be ensured by leveling, filling up of borrow pits, landscaping etc. The area should be properly afforested with suitable plantation.

v) A multidisciplinary committee should be constituted with representative from the disciplines of forestry, ecology, wildlife, soil conservation, NGO etc. to oversee the effective implementation of the suggested safeguard measures.

vi) Financial provision should be made in the total budget of the project for implementation of the above suggested safeguard measures.

vii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Bangalore for review.

4. Officials from Regional Office MOEF, Bangalore would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection.

-4-

5. The responsibility of implementation of environmental safeguards rests fully with the Irrigation Department and Government of Andhra Pradesh.

6. In case of change in the scope of the project, project would require a fresh appraisal.

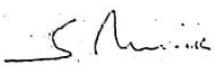
7. The Ministry reserves the right to add additional safeguard measures subsequently if found, necessary and to take action including revoking of the clearance under the provisions of the environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.

8. This clearance letter is valid for a period of five years from the date of issue of this letter for commencement of construction work.

9. A copy of the clearance letter will be marked to concerned Panchayat, if any, from whom any suggestion/representation has been received while processing the proposal.

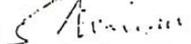
10. State Pollution Control Board / Committee should display a copy of the clearance letter at the regional office, district industries centre and collector's office / tehsildar's office for 30 days.

11. The project proponent should advertise within seven days from the date of issue of the clearance letter, at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://www.envfor.nic.in/>.

  
(Dr. S. Bhowmik)  
Additional Director

Copy to: -

1. The Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Raj Marg, New Delhi - 110001.
2. Dr. Mallu Ravi, Special Representative of Govt. of Andhra Pradesh, Andhra Bhawan, 1, Ashoka Road, New Delhi.
3. Secretary, Department of Environment, Government of Andhra Pradesh, Hyderabad.
4. Secretary, Department of Irrigation, Government of Andhra Pradesh, Hyderabad.
5. The Advisor (I & CAD) Planning Commission, Yojana Bhawan, New Delhi - 110 001.
6. The Chief Engineer (PAD), Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi - 110062.
7. Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
8. CCF, Regional Office, Ministry of Environment & Forests, Bangalore.
9. EI - Division, MOEF, New Delhi - 110001.
10. Guard file.

  
(Dr. S. Bhowmik)  
Additional Director

Annexure-R-11/9

GOVERNMENT OF ANDHRA PRADESH  
WATER RESOURCES DEPARTMENT

From  
Sri M. Venkateswara Rao  
M Tech FIE.,  
Engineer-in-Chief,  
Polavaram Irrigation Project,  
Dowlaiswaram

To  
The Chairman, CFM,  
Ministry of Water Resources, (MWR),  
5th Floor, Tajanagar, 3rd Main Road,  
Hyderabad, 500 080

Letter No. ENC/PIP/DCE2/OT9/AEE2/PLMC Ltr/Vol 4, E 25.05.2019

Sir,

Sub:- WRD - Purushothapatnam LIS - Furnish the detailed Project Report - Reg

Ref:- 1. Copy of ENC (I) Letter ENC (I)/EE/DEE2/AEE3/ Purushothapatnam LIS Dt  
08.02.2018

2. GRMB Letter No GRMB / PURU/2018 Dt: 18.01.2019 communicated by the ENC  
(Irrigation) Letter vide ENC (I)/EE/DEE2/AEE4/ Purushothapatnam LIS/2019 Dt:  
25.03.2019

2. SE SE/PIPLMC Lr. No. SE/PIPLMC/Tuni/OT2/AEE7/PPLIS/ Stage 1 / Vol 13  
/190ENC(D) Dt 19-03-2019

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With reference to the Letter reference 1<sup>st</sup> & 2<sup>nd</sup> cited, the Detailed Project Report on  
the Purushothapatnam Lift Irrigation Scheme is submitted for your information and further  
necessary action

Encl: Copy of DPR - 6 Sets

Yours faithfully,

Sd/- M. Venkateswara Rao, Dt 25.05.2019  
Engineer - in - Chief,  
Polavaram Irrigation Project,  
Dowlaiswaram.

// i.c. //

V. N. S. / S / 15 / 19  
Deputy Chief Engineer  
PIP Unit, Dowlaiswaram

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Annexure - R-11/10

GOVERNMENT OF ANDHRA PRADESH  
WATER RESOURCES (PROJ.I) DEPARTMENT

Letter No.ICD01-MJIROIC28/164/2019 /Projects-1

Dated: 11/09/2019

From  
The Special Chief Secretary to Government,  
Water Resources Department,  
A.P.Secretariat, Block-4, 1<sup>st</sup> Floor,  
Velagaudi, AMARAVATI-522237.

To  
The Secretary to Government of India,  
Ministry of Environment and Forests,  
Paryavaran Bhavan, CGO Complex,  
Lodhi Road,  
New Delhi-110003. , Room No-407, Ph. No. 2415  
Sir,

|       |   |
|-------|---|
| Sub:- | Purushothapatnam Lift Scheme – National Green Tribunal – Show cause Notice under Section No. 5 of environment (Protection) Act for Non-compliance of environment clearance condition – Request for exemption to lift water from Purushothapatnam Lift Scheme for Drinking Purpose - Reg |
| Ref:- | 1. O.A. No.175 of 2018 (Earlier O.A. No.125 of 2017) filed by Sri Jammula Choudharaiah & others.<br>2. MoEF and CC Lr.No.L-11011/13/2017-IA.I @, Dt.23.07.2019 communicated by the Govt.<br>3. Govt.Lr.No.ICD01-MJIROIC28/164/2019/Projects-1 Dated.29.08.2019.                         |

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Kind attention is invited to the show cause notice reference 2<sup>nd</sup> cited and in continuation of Govt. letter 3<sup>rd</sup> cited, I further to state that the Purushothapatnam Lift Scheme is neither a hydro-electric project with dam/barrage nor an Irrigation Project having components of canal system and distributary network to cater to the needs of new command area under it. As per EIA notification, 2006, no Environmental Clearance would be required as the present Purushothapatnam Lift Scheme was undertaken for pumping water from source to the specified delivering point.

Received  
Chandrasekhar  
17/9/19  
Chandrasekhar DA

(P.T.O)

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2. Every year, during the monsoon season, lakhs of cusecs of Godavari River water is going into the sea unutilized. Keeping in mind the drinking water needs and demands of the people and in order to utilize these flood waters of the River Godavari going into the sea, the above lift scheme was proposed.
3. The Polavaram Irrigation Project, previously called as "Indira Sagar Polavaram Project", was granted Environmental Clearance by MOEF vide their letter dated 25.10.2005. Under Polavaram Irrigation Project, Left Main Canal (LMC) was contemplated to create an irrigation potential of 4.00 Lakh acres in East Godavari and Visakhapatnam Districts and to divert 23.44 TMC of Godavari water to Visakhapatnam City and surrounding areas for meeting the domestic and industrial needs. The Left Main Canal (LMC) is in an advanced stage of construction and the distributary network system of the LMC is not yet taken up for construction. Further, the Polavaram Head Works consisting of Earth Cum Rock Fill (ECRF) dam across Main river and spillway on the right flank of the river etc., are still under construction and may take few more years for completion and commissioning.
4. In river Godavari, during the monsoon season, several lakhs of cusecs of water is going into the sea unutilized and on the other hand, the Visakhapatnam city and enroute villages of the left main canal are suffering from acute shortage of water for drinking and industrial needs particularly Visakhapatnam Steel Plant and Simhadri Thermal Power station. Keeping in mind the needs and demands of the people for drinking water purpose and in order to utilize these flood waters of the River Godavari going into the sea unutilized, the above lift scheme was proposed. The scheme is proposed on the left bank of river Godavari near Purusothapatnam (V), Seethanagaram (M) of East Godavari District to lift water from river Godavari under Stage I Pump House and drop the water into Polavaram Left Main Canal at Km.1.80 and then lift that water from Polavaram Left Main Canal at Km.50.00 under Stage II Pump House and let that water into Yeleru reservoir for providing water for drinking and Industrial needs of Visakhapatnam City and enroute villages.

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5. The water from this lift scheme will be pumped during floods in the River Godavari by pumps for the delivering water at the prescribed location or LMC of Polavaram Project which is cleared from environmental clearance requirement and through another lift it will be let into Yeleru reservoir for usage for drinking water needs of Vizag city.
6. It is very important to note that the present lift scheme is temporary in nature and once the Polavaram Project is completed in near future and becomes operational, the water from the Polavaram Project Reservoir will flow by gravity into the canals and pumping of water from river Godavari would not be required. Once the Polavaram Project becomes fully operational, the pumps of the lift schemes would be taken away and used for other projects. Therefore it can clearly be seen that no new "Irrigation Project" is being constructed. Only Pumps were installed to lift flood water from the River Godavari and supply to Visakhapatnam City for drinking and industrial needs which are facing acute shortage at present.
7. It is to reiterate that the Purushothapatnam Lift Scheme is neither a hydro-electric project with dam/barrage nor an Irrigation Project having components of canal system and distributary network to cater to the needs of new command area under it. Therefore, as per the EIA notification, 2006, no Environmental Clearance would be required as the present Purushothapatnam Lift Scheme was undertaken for pumping water from source to the specified delivering point.
8. The extent of lands used for the above temporary lift scheme, do not have any forest area and therefore there is no requirement of either forest or other environmental clearance. Lands necessary for erecting the pumps and laying of underground pipelines have been acquired. Matters relating to compensation are partly settled and partly under litigation. As far as these lands are concerned there is no environmental dimension.
9. The Show Cause Notice was issued on the premise that there is an Environmental angle to the Purushothapatnam lift scheme, and by reason of it being outside Polavaram project, or even a modification of it, approval of the

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Ministry of Environment and Forest and Climate change would be required. It is respectfully submitted that it is altogether a different case where the lift scheme was provided on temporary basis for a short period to provide drinking and industrial water to Visakhapatnam City and villages enroute the canal which does not require any Environmental Clearance as per EIA Notification-2006. Therefore, request for review and recalling show-cause notice, as the work undertaken is neither a modification nor an amendment of the Polavaram Irrigation Project. It is intended mainly to utilize the flood water which is going into sea for the drinking water and industrial water needs of the Visakhapatnam city and enroute villages of the Left Main Canal. The distributary network of Left Main Canal is not yet taken up and it may take 2 to 3 years to commence and complete distributary system by which time the dam work also will be completed and the present lift scheme will become defunct.

10. After the receipt of the show cause notice, the Operation of Purushothapatnam Lift Scheme has been stopped. Since then, nearly 1500 TMC of Godavari water went to sea without any utilisation. During the same period the people of East Godavari and Visakhapatnam districts are suffering from severe shortage of drinking water.

11. In view of the above facts, it is requested to withdraw the show cause notice without any further implications and allow pumping in this flood season as the temporary work will serve a great purpose of providing drinking water to Visakhapatnam city and enroute villages of left Main Canal during monsoon season. As there is no other larger public purpose to be served by stalling the current useful work, the Show Cause notice may please be recalled.

Yours faithfully,

SPL CHIEF SECRETARY TO GOVERNMENT

✓ Copy to  
The Secretary to Government of India,  
Ministry of Water Resources, Sramasakthi Bhavan,  
Rafi Marg, NEW DELHI.

Room NO - 224,

CR Section

12/8/2018  
अनुभाग प्रधिकारी  
Section Officer  
जल संसाधन मंत्रालय  
Ministry of Water Resources  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delh

Annexure - R - 11/11

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

Water Resources Department - Pattisam Lift Scheme on River  
Godavan - Operational rules - Orders - Issued.

**WATER RESOURCES (Project-I. A2) DEPARTMENT**

G O.RT.No. 200

Dated: 27-03-2015  
Read the following

- 1) G.O.Ms.No.1, I & CAD (Proj.I-A2) Dept., dt.01-01-2015
- 2) From ENC, ISPP, Dowlaiswaram LrNo.ENC/ISPP/DCE/OT1/  
AEE-2/RMC Lift; dated: 27-03-2015.

&&&

In the ref. 2nd read above, Engineer-in-Chief, ISPP Dowlaiswaram has requested to issue operational rules on Pattisam Lift Scheme, Government after careful examination hereby issue the following operational rules for Pattisam Lift Scheme on River Godavari:

- 1) This Lift Scheme should be designed suitably keeping the minimum water level as (+) 14.00 meters.
- 2) The water through the Pattisam Lift scheme shall be drawn, when the water level in River Godavari at Pattisam pump house site is at (+) 14.00 metres or above only.
- 3) First priority would be given to Godavari Delta from the water available at Sir Aurthur Cotton Barrage (SACB) and then only water should be lifted through Pattisam Lift Scheme.
- 4) Water should be drawn during flood season only from river Godavari which otherwise will be flowing over the crest of SACB, as waste into the sea. The water should not be drawn through this scheme during the Rabi Season.
- 5) The discharge drawn from the Lift Scheme should not exceed the surplus flow over the SACB, after meeting the demands of SACB and other existing lift irrigation schemes.
- 6) The water available in the storage of SACB can not be drawn through this lift scheme, as the minimum water level of the pump house is kept at (+) 14.00 metres, well above the pond level of SACB of (+) 13.67 metres.
- 7) The approval of the SCIWAM Committe, which is looking after release of water in irrigation projects should be obtained before operating the Pattisam Lift scheme.
- 8) The scheme should be operated only, when all the above conditions are fullfiled.
- 9) The Pattisam lift scheme will be operated in accordance with the operational schedule as approved and authorised by the Engineer-in-Chief, Irrigation in accordance with the above conditions. Any change in the operational schedule will be done with the approval of the Government only.

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2. The Engineer-in-Chief, ISPP, Dowlaiswaram shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**ADITYA NATH DAS**  
**PRINCIPAL SECRETARY TO GOVERNMENT**

**To**  
The Engineer-in-Chief, ISPP, Dowlaiswaram

**Copy to:**  
PS to Hon'ble Minister for Water Resources Dept.,  
PS to Secretary to CM  
PS to Prl. Secretary to Govt., Water Resources Dept.,

**// FORWARDED BY ORDER //**

**SECTION OFFICER**